COMMITTEES

1994-95

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
1995

PRE FACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1994-95

- 1. Committee on Public Accounts.
- 2. Committee on Public Undertakings.
- 3. Committee on Estimates.
- Committee on the Welfare of Scheduled Castes and Schduled Tribes. 4.
- Committee on Government Assurances. 5.
- Committee on Subordinate Legislation. 6.
- Committee on Privileges. 7.
- Business Advisory Committee.
- 9. House Committee.
- Library Committee. 10.
- Committee on Petitions. 11.
- 12. Rules Committee.

CHANDIGARH

The

SUMIT KUMAR,

Secretary.



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PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 1st March, 1994 to nominate nine members of the Committee on Public Accounts for the year 1994-95 nominated the Committee, vide notification No. PAC-14/94/20, dated 28th April, 1994. The names of the members of the Committee were as under:—

*I.	Shri Rajinder Singh Bisla, MLA	Chairman
**2.	Shri Hari Singh Nalwa, MLA	Chairman
3.	Smt. Chandrawati, MLA	Member
. 4.	Shri Brij Anand, MLA	Member -
***5.	Shri Amar Singh Dhanak, MLA	Member
. 6.	Shri Jai Pal Singh, MLA	Member
7.	Shri Mohan Lal Pippal, MLA	Member
8.	Shri Attar Singh, MLA	Membei
9.	Shri Ram Bilas Sharma, MLA	Member
****10.	Shri Anand Singh Dangi, MLA	Member
*****11.	Shri Amir Chand Makkar, MLA	Member

^{*} Resigned from the Membership & Chairmanship of the Committee w.e.f. 27th July, 1994 on his appointment as Chairman, Finance Commission, Haryana.

^{**} Nominated as Chairman of the Committee for the remaining period of the year 1994-95 against the vacancy caused by the resignation of Shri Rajinder Singh Bisla, MLA.

^{***} Resigned from the membership of the Committee w.e.f. 20th September, 1994 (F.N.) on his appointment as Cabinet Minister.

Nominated as member of the Committee on the Public Accounts for the remaining period of the year 1994-95-against the vacancy caused by the resignation of Shri Rajinder Singh Bisla, M.L.A.

^{*****} Nominated as member of the Committee for the remaining period of the year 1994-95 in the vacancy caused by the resignation of Shri Amar-Singh Dhanak, M.L.A.

The Committee fixed/held a total number of 91 meetings during the period under review. The names of the members and the number of meetings attended by each one of them are shown in the following table:—

Sr. No		lumber of the - neetings attended-
1	.2	3
1.	Shri Rajinder Singh Bisla, MLA	در در الله الله الله الله الله الله الله الل
2.	Shri Hari Singh Nalwa, MLA	73
3.	'Smt. Chandrawati, MLA	E 170
4.	Shri Brij Anand, MLA	48
5.	Shri Amar Singh Dhanak, MLA	, 36
6.	Shri Jai Pal Singh, MLA	81
7.	Shri Mohan Lal Pippal, MLA	.3 3 87
8.	Shri Attar Singh, MLA-	82
9.	Shri Ram Bilas Sharma, MLA	46
10	Shri Anand Singh Dangi, MLA	. 54
11.	Shri Amir Chanad Makkar, M.L.A	37_

REPORT/ACCOUNTS EXAMINED

The Committee examined the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil and Revenue Receipts).

Meetings held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. Date of No. meeting	-	Number of Members present		·Business.t	ransacted	₹.
1 2	7	3	•:	:4		
1. 4th May 2. 9th May,	s market in g	7 Or th	al examin e Civil Av Lagraphs	ation of lation Dep No. 3 12	the represents partment in; rof the Reportor General (ivil).	utives of

3 Oral examination of the representatives: of the Forest Department in respect of paragraph No. 3.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil). Oral examination of the representatives of the 16th May, 1994 Cooperation Department in respect of para--53 No. 6.11 of the Report of Comptroller and Auditor General of India for the year 1989-90 (Civil). (i) Oral examination of the representatives of the Education Department in respect of paragraph No. 3.4 of the Report of the Comptroller and Auditor General of -India for the year 1989-90 (Civil). (ii) Consideration of the papers placed before the Committee. (i) Consideration of the papers placed before 23fd May, 1994the Committee. (ii) Oral examination of the representatives Tof the Animal Husbandry, Department in respect of paragraph Nos. 6.2 & 7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil). Oral examination of the represent-atives of the Tourism, Department in respect of paragraph No. 3.10 of the 24th May, 1994 Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil). 30th May, Oral examination of the representatives of the Public Health Department in respect of paragraph Nos. 4.20 & 4.20.6 of the Report of the Comptroller and .8 Auditor General of India for the year 1989-90 (Civil). 31st May, 1994 Consideration of the papers placed before Tthe Committee. 201 Oral examination of the representatives of the Medical & Health Department in respect of the paragraph Nos. 6.2 and 6.10 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil). (I) Consideration of the papers placed before the Committee. _0: * 6th June: 1994

of the Home Department in respect of paragraph No. 3.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

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11.	7th June, 1994		6		The Committee scrutinised the replies received from the Supplies and Disposals Department.
12.	13th June, 1994		7		Oral examination of the representatives of the Food & Supplies Department in
-		.			respect of paragraph Nos. 7.1 & 7.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
13.	14th June, 1994	•	7	-	Oral examination of the representatives of the Transport Department in respect of paragraph Nos. 7.1, 7.5, 7.6 & 7.7
•			-		of the Report of the Comptroller and Auditor General of India for the year 1939-90 (Civil).
14,	20th June, 1994	-	8		Oral examination of the representatives of the Training Department in respect of
	•	- '			paragraph Nos. 3.14 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
15.	21st June, 1994		8		Oral examination of the representatives of the Fisheries Department in respect of paragraph Nos. 6.2, 3.6.1 & 3.6.5 of
•					the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
16.	27th June, 1994			(ī)	Otal examination of the representatives of the Industrial Training Department in respect of paragraph Nos. 3.5, 3.5.1, 3.5.2, 3.5.5 & 3.5.6 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
				(ii) ~	Resumption of oral examination of the representatives of the Civil Aviation Department in respect of paragraph No. 3.12 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
17.	28th June, 1994		9	(ī)	Consideration of the papers placed before the Committee.
-	•		-	(ii)	On the request of department a representatives, the oral examination of Agriculture Department was postponed by the Committee.
18.	4th July, 1994	٠,	7	(i)	Consideration of the papers placed before the Committee.
ŗ	J3 - 1 ()		-	(11)	Oral examination of the representatives of the Public Health Department in respect of paragraph No. 5.7 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

1 2 ÷	3	3 4 2
19. 3th July, 1994 (1992)		Postponment of the oral examination of the representatives of the Cooperation Department.
20 : alith July, 1994		The Committee passed the condolence Resolution on the sad demise of Shri Surendra Nath, Governor of Punjab and Himachal Pradesh.
21. 12.th July, 1994	5 (1)	Consideration of the papers placed before the Committee.
	(II)	Oral examination of the representatives of the Printing and Stationery Department in respect of paragraph Nos. 7.1 & 7.2 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil.)
22. 18th July, 1994	6 - (1)	Consideration of the papers placed before the Committee.
	-	Framing and approval of questionnaire on the Report of the Comptroller and Auditorl General of India for the year 1990-91 (Civi & Revenue Receipts).
entra e segritar a la entra establica de la entra e sentimenta establica e manera establica establica e manera e la el manera e la		Oral examination of the representatives of the Town & Country Planning Department (Haryana Urban Development Authority) in respect of paragraphs Nos. 3.13, 6.2, 6.5, 6.6, 6.7 & 6.8 of the report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
2319 th July, 1994	8	Oral examination of the representatives of the Supplies & Disposals Department in respect of paragraphs Nos. 7.10 & 7.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
24. 25th July, 1994	-	Oral examination of the representatives of the Home Department in respect of para- graphs No. 3.8 & 3.9 of the Report of the Comptrollor and Auditor General of India for the year 1989-90 (Civil).
25. 26 th July, 1994	5	Oral examination of the representatives of the Revenue Department in respect of paragraphs No. 1.8 & 3.1 of the Report of the Comptroller and Auditor General of India for, the year 1989-90 (Revenue Receipts).
26. 1st August, 1994	5 (ı)	Consideration of the papers placed before the Committee.
The state of the s	•.	Resumption of oral examination of the re- presentatives of the Cooperation Depart- ment-in respect of paragraph No. 6.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

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1 2	<u>}</u>	3	₹.	4	å.	- :
27. 2nd August, 1	994	5 (1)	Consideration of the Committee.	the pap	ers placed	before
ato so.		(m)	Resumption of representatives Department in 7.8 & 7.9 of the and Auditor Ger 1989-90 (Civil).	of the lifespect of Report of	Food & ; f paragrap f the Con	Supplies ohs No.
28. 8th August, 19	994	4 (i)		the pap	ers place	d before
		(II)	The Committee d on 24th, 25th & Delhi for scrutifrom various depaimplementation observations mad various reports.	Zoth Aug nising the artments i of the r	ust, 1994. Feplies r n regard	at New eceived to the
	:	(Hi)	Oral examination the Agriculture paragraphs No. 3.1.13 & 3.1.15 o mptroller and Aud the year 1989-93 (Departme 3.1, 3.1. f the Rep Itor Gene	nt in res 9, 3.1.10,	3.1.11
29. 9th August, 19	94	4 ≎	The Committee s ceived from Tran pert of the follow reports:—	isport Der	lastment i	in tec-
	-	* -	Pāragraphs		R	eports.
The state of the s	·. ***		45 3 18 33 & 38 6, 48 & 49 58 19, 20, 21, 76	°., & 77		19th 22nd 25th 26th 28th 29th 34th 36th
30. 16th August, 19	94 8	- I I :	Resumption of oraresentatives of the Department in res 1.3 & 7.4 of the F and Auditor Gene 1989-90 (Civil).	Printing pect of plants	and State paragraph the Com-	tionery is No.
31. 17th August, 195	94 8	R - 1 3 A	esumption of oral presentatives of Department in res 1.5.8, 3.5.9.1, 3.5 5.15 of the Repo- uditor General of Civil).	the Indupect of 1.9.5, 3.5.	istrial Ti paragraph 12, 3:5.1 Commercia	raining Nos 3.1 &
32. 22nd August, 199	94 8	0 ta 5. C	ral examination tives of the C respect of 1 & 5.6 of omptroller and	ooperatio paragrapi the R	the rep n Departs of epert of r Genera	resen- rement 1.8, f the il of evenue

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33.	23rd August, 1994	 9	Resumption of oral expresentatives of the Fin respect of paragraph Report of the Countries	amination of the re-
	nai .	<u>-</u> -	Report of the Compt General of India fo (Civil).	
34.	24th August, 1994	.8 -	The Committee scrutinis ved from the Excise & I in respect of the following various Reports:—	4¥9110n D=-aet
- -	, ; (. - ~ \$		Paragraphs	Reports
,	•	· · · · · · · · · · · · · · · · · · ·	47, 55, 57, 58 & 59 54, 58, 61, 65, 66, 67, 68, 69, 70 & 71 49, 52, 55, 57, 61 &	23rd 25th 26th
	•	,	39, 41, 42, 44 & 45 41, 46, 47, 50A, 50G, 51, 52, 53, 55 & 57.	28th 29th
35.	25th August, 1994	8	The Committe scrutinise ved from the Excise & ment in respect of the foof the various Reports:	laxation Depart-
Les	ing. Kalanggan salah		Paragraphs 61 to 76 62 to 70 52 to 68	Reports 32 nd 34 th 36 th
36. ₃	26th August, 1994.	8	The Committee scrutinised yed from the Revenue ments in respec of the foof the various Reports: Revenue Deptt.	d the replies recei-
22 F 21 F 22 F 32 F		•	Paragraphs 44, 46 & 47 25 & 27 40 40 10, 40, 41 & 42	Reports 18th 21st 22nd 23rd
2.82		. .	. 51 & 52 25 18 21	26th 28th 32nd 36th 38th
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37: 30th August, 1992	1	Consideration before the Con	of the	papers pl	aced
The second secon		The Committed in the Co	ed from cided to e of the]	the Rev xamine orall Department	елие y tbe In
63 - 44 - 27 - 27 - 27 - 27 - 27 - 27 - 27	s I - s	The Committee study tour to Karnataka & Shadweep w.e.f. welve days.	the Sta Union Te	ates of Ke	rala,
, 38. 31st Augüst; 1994	17 18 (18) 18 (18) 18 (18) 18 (18)	he Committee eceived from lespect of the he various Rep	following	B&KI Dent	t in
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Contract of the Contract of th	- 	26 to 32 & 51		36 th	
39. Stir September, 1994	7	on sideration of fore the Comm	of the	papers plac	æd
-1608. 3012.30 33 3 1062.3 -1104.00 3 10 3 10 3 10 3 10 3 10 3 10 3 10 3	e o de stada He Mar I de sina	he Committee the spot study alth Departmental Equipme thtak on 28th 5	ent in r	the Medica	l &
# 5 L C C C C C C C C C C C C C C C C C C	of 4.1 Au 198	ralexamination the Transport paragraphs 1 0 of the Report ditor General 9-90 (Revenue	No. 1.8, 4 t of the Co	1, 4.8, 4.9 mptroller a	ect &
40. 6th September, 1994	(i) Cor	osideration of ore the Commi	the parittee.	pers plac	eđ
#3°	Rev	the request m resentatives, the enue Departm cother date.	ade by the e oral ex ent was p	department tamination ostponed f	ai of or
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· · · · · · · · · · · · · · · · · · ·	,	-	paragraphs of the va-	rīous Reports :-
in the second	: .		Paragraphs -	Reports
A TAY AND			71 47, 48 & 49 55 to 58 49 & 50 48 to 54	29th 32 nd 34th 36 th 38th
41. 21st Sep	otember, 1994	6	(i) The Committee re- tour to the States of & Union Territory of 10th October, 1994.	Kerala, Karnataka.
An Judistria Julya Biring	19 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	7 4 5 7 4 5	(ii) Oral examination of of Town & Country I in regard to the recommendations/ob paragraphs of the I Accounts Committee	Planning Department implement ation of servations on the Report of the Public
** * * * * .	.e		Paragraphs	Reports
En la Illiana (S. Illiana S. Illiana	1 1 -		= 9 & 11 15 & 19 (a)	25 th 28th
422. 26th Si	eptember, 19		(i) The Committee in various points relating Dental Equipment) of Comptroller and India for the year 198 sentatives of Me Department.	ng to para 3.3 (Idle f the Report of the Auditor General of: 39-90 with the repre-
		71	(ii) Oral examination of of the Irrigation Deps paragraph No. 4.1 of Comptroller and Aud for the year 1989-90 (the Report of the items of the
43. 27th Se	ptem ber, 199	<u>.</u>	 representatives of the in respect of paragra 	Tourism Department
the second		994 5	the Medical & Hea	the representatives of 1th Department and contak in respect of 6 the Report of the ditor General of 1989-90 (Civil).
45: 3rd Oc		• • • 6	(i) The Committee post to the States of K	pond its study tour erala, Karnataka & of Lakshadweep till
. 21 2 . 72 . 73			5.1.2 of the Report	logy Department in his No. 1.8 & 5.1 & of the Comptroller of India for the Year

1	<u></u>	2	3		4 ,
46.	4th Oct	ober, 1994	7	(1)	Framing & approval of questionnaire on the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil & Revenue Receipts).
	• •	÷ .		(11)	Resumption of oral examination of the representatives of the Public Health Department in respect of paragraph No. 4.20.7 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
47.	10th Oc	tober, 1994	7	(i)	Consideration of the papers placed before the Committee.
				(îi)	On the request of departmental re- presentatives the oral examination of Supplies & Disposals Department was postponed by the Committee.
48.	11 th Oct	tober, 1994	.8	•	Oral examination of the representatives of the Public Works Department (B&R) in respect of paragraphs No. 4.13, 4.14 & 4.15 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
49.	17th Oct	ober, 1994	5		Resumption of oral examination of the representatives of the Agriculture; Department in respect of paragraph Nos. 3.2, 5.5 (a), (b) & 7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
50.	18th Octo	ober, 1994	5	(1)	Consideration of the papers placed before the Committee.
-	. ' .	•			Resumption of oral examination of the representatives of the Industrial Training & Vocational Education Department in respect of paragraph No. 3.5.15 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
51.	24th Octo	ber, 1994		; ; (Resumption of oral examination of the representatives of the Revenue Department in respect of paragraphs No. 1.8, 3.1 & 3.2.6 (i) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).
۔ منو .ضد	25th Octo	ber, 1994	8	. 3 . 3 . 3	Resumption of oral examination of the representatives of the Revenue Department in respect of paragraphs No.3.27 (i), i.2.7 (ii), (iii), (iv), 3.2.8 (i), (iii), (iii), i.2.9 (i), (ii), 3.2.10, 3.2.11, 3.2.12 & 2.13 of the Report of the Comptroller and Auditor General of India for the rear 1989-90 (Revenue Receipts).

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٠, 2 3 1 (i) Consideration of the papers placed before the Committee. 53. 31st October, 1994. On the request of the departmental representatives the oral examination of the Irrigation Department was postponed by the Committee (i) Consideration of the papers placed before 54. - 7th November, 1994 .. the Committee. (ii) Oral examination of the representatives of the Agriculture Department in respect of paragraph No. 3.5 of the Report of the Comp troller and Auditor General of India for the year 1990-91 (Civil). (i) Consideration of the papers placed before 8th November, 1994 the Committee. (ii) Resumption of oral examination of the representatives of the Mines & Geology Department in respect of paragraphs No. 5.2, 5.3, 5.4 & 5.5 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts). Oral examination of the representatives 56. 14th November, 1994 of the Finance Department alongwith - conferned departments in respect of paragraph No. 2.4 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil). (i) Consideration of the papers placed before the Committee. 15th November, 1994 , 22 de 100 (ii) The Committee postponed the on-the-spot study of the Haryana Agriculture University, Hisar in respect of paragraph No. 3.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil) fixed for the 17th & 18th November, 1994. (iii) The Committee decided to hold its meetings on 23rd & 24th November, 1994 at New Delhi for scrutinising the replies received from the various departments in regard to the implementation of the outstanding paragraphs of various Reports of Public Accounts Committee. - (iv) Resumption of oral examination of the representatives of the Finance Department alongwith concerned departments in respect of paragraph No. 2.4 & 2.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 T- 1

(Civil).

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1.	2	3		
58. ,218	st November, 1994	7	(I) Consideration of forethe Committee	the papers placed be-
			received from the i	crutinised the replies Govt. in respect of the uphs of the various
5 - 2 1	م ير ده		Paragraphs	Reports
•			. 3	26th
	7.2		22 & 23	28 th
:	Tu, 17	•	4, 5 & 6	36th
59. 22n	d November, 1994 7	(1	Confirmation of p	roceedings.
			Tercived Hom the	Frutinised the replies Govt. In respect of graphs of the various
· :			Paragraphs	Reports
			32	28th
	5. 7 -		- 32	29th
, 1	• ',		7 & 8	34th
60. 23řd	November, 1994	\$ - <u>.</u>	edit mori pattas	ntinised the replies re- Government in res- ng paragraphs of the

Paragraphs	Reports			
8	6th			
5	9th			
12 & 54	34th			
13	36th			
-				

The Committee scrutinised the replies received from the Government in respect of the following paragraphs of the various Reports:—

Paragraphs	Reports
1 4 5 1 4 5 1 5 1 5 1 5 1 5 1 5 1 5 1 5	34th
- F - Z	6th
10 & 13	22nd
* 4,6,7 & 8	32nd

24th November, 1994

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627 28th November, 1994 6	The Committee scr received from the G following paragraph Reports:—	OVI. In respect of the
aria k	Paragraphs	Reports
•	31	18th
	12 (sub/para 4.3(Hf))	21st
		32nd, £1 🔨
s	82	34th
255*/	20	36th
63:29th November, 1994 7	The Committee scru received from the Gov following paragraphs Reports:—	L. In respect of the
•.•	Paragraphs	Reports
in de transport de la composition della composition de la composition de la composition della composition della composit	21 to 24	36th
garage and the second s	39 to 43 💌	38 th
64 5th Decomber, 1994 6	The Committee scrut received from the Conf the following p various Reports:— Paragraphs	iOVI. in respect
	14	26th
e de la companya de La companya de la co	45	-34th
	17	36 th
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a.e	•	26 th
	21	26 th 32 th
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5 6th December, 19947 7 (1	21 4	32 th 34 th
S. 6th December, 19947: 7 (i	21 -4)' Consideration of the	32 th 34 th e papers placed prised the replies
S. 6th December, 19947: 7 (i	21 4 Consideration of th before the Committee. The Committee scruting received from the respect of the following.	32 th 34 th e papers placed prised the replies

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7 The Committee scrutinised the replies re-			_	-				12 -
ceived from the Govt. in respect of the following paragraphs of the various Reports: Paragraps	ì	2 .	3		3	5	4	<u>:</u>
34 18 th 28 28 th 47 & 48 34 th 7 & 8 36 th 7 & 8 10 th 7 & 10 th 7	,		7		ceived from the following part	he Govt. in 1	espect o	fthe
34 18 th 28 28 th 47 & 48 34 th 7 & 8 36 th 7 & 9 & 14 th 7 & 14 th 7 & 15 th 7 & 15 th 7 & 16 th 7 & 16 th 7 & 17 & 17 & 17 & 17 & 17 & 17 & 17 &					Paragraps		Repo	rts —-
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and Auditor General of India for the year 1989-90 (Revenue recceipts).	73.	3rd January, 1995	7:1	•	of the Excise	a <u>nd Taxation</u>	Departin 3 & 1.4	(sales
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75.	10 th	ı Janua	ry, 19	95		8		Consider before th	ration oc Comr	of the	pa	pers	place	ed
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7 6 .	16th	January	y, 1995	5	7.			Resumption & Tay paragraph 2 & 3, 1. (iii), (iv) (2 2.10. (2 2 3 66ii)	xation 1 1 No. 1. 8, 2.1, (v) (vî), ii) (iii)	Jepartm .4 (State 2.2.6, 2.2.8 (i (iv) (v)	ent i Exc 2,2. i) (ii 2.3	n res (se), 1 7, 2. (i) (iv)	pect 6 .5, 1.; 2.7 (i , 2.2.9	of 5, i) 9,
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7.	17th .	January	, 1995	i	7		(i)	Considerathe Com	ation of mittee.	thepap	ers p	laced	befor	re
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79.	. 20th Jac	uary, 1995	7	re , 'pa	The Composited of the Composited of the Composite of the	the Gove	Inment	the replies in respect of eports:—
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,s.	23rd Janu		9	2.4 2.8 2.1 2.1 4.3 Rep	Resumpti resentatives	of the Ex 1 respect (2.5(b), 2.6 0, 2.11 1, 2.14(b) 1.7(a), 4.2 4.4, 4.5, Comptroll India for	cise and of parallo, 2.6(b), 2.12, & (c), 18, 4.2.5, & 4.6, & 4	34th Ition of the d Taxation graph Nes. 2.7, 2.7(b) 2.13, 2,14, 2.15, 2.16, 0, to 4.2.17, 1.7 of the Attitude of the desired of the Attitude of the desired of the attitude o
01.	24th Janu	ary, 1995	8	5-4-19 and	Resump resentatives espect of pa & 5.4 of th Auditor Ge 290 (Civil).	of the P.W. ragraph No ie Report of	(B&R)] . 4;16; of the C	4.17, 4.18,
82.	'30th Janu	ary, 1995	5	(ī)	Considerati the Commit	on of the pa	apers pla	ced before
					Resumption the representation of the representation of the representation of the resumption of the representation of the represent	t in resp. 4, 3.2.15, 4, 13 of the	of the eet of , 3.3, ne Repo	Revenue paragraph 4.1, 4.12
83.	31st Januar	y, 1995	6] [(2	Resumption representation Department Nos. 4.20.5, 5.1.2(b), (c) 2.2.6.2 of coller and A the year 198	ves of the in respect 8, 4.20.8(, 4.20.10, 4), (d) & (e) the Repo	e Publit of 1 iii), (iii), (iii), 5.21, 5. tt of the eral of	ic Health paragraph (iv) (v) & 1, 5, 1, 2, 1) & (ii)

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(iii) Account on of oral examination of the representatives of the Irrigation Department in respect of paragraph Nos. 4.2.6(c), 4.2.7, -4.3, 4.4, -4.5, -4.8, 4.9, 4.10, 4.11, 4.12 & 5.3 of the Report of the Comptroller and Auditor General of India fo the year 1989-90 (Civil).

84. 196th February, 1995 1.6

- (i) Consideration of the papers placed before
- (ii) Resumption of oral examination of the representatives of the Fisheries Department in respect of paragraph Nos. 3.6.10, 3.6.11, 3.6.12, 3.6.13(iii), 3.6.15,3,7, 3.7.6, 3.7.9, 3.7.12, 3.7.12.2 & 3.7.13 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
- 85. 7th February, 1995
- (i) The Committee discussed the agenda in interspect of para No. 3.5 relating to Agriculture Department and para No. 4.1 acelating to Irrigation Department of the Report of the Comptroller and Auditor General of India for the year 1990-91 & 1989.90 (Civil).
- (ii) The Committee undertook an on-the-spot study tour to 'Irrigation! Department and inspected the stores of Mechanical Division, Ambala.
- 86. 8th February, 1995.
- study tour to Irrigation Department and inspected the stores of Mechanical Division, Karnal.
 - (ii) The Committee undertook an on-the-spot study tour to rAgriculture University, Hisar and inspected Milk Chilling Plant in respect of paragraph No. 3.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).
- 87. 29th February,:1995 _ _ _ 7
- The Committee undertook an on-the-spot study tour, to Irrigation Department and inspected the stores of Mechanical Division, Charkli Dadri.
- 88. . 10th February, 11995
- The Committee undertook an on-the spot study tour ato Arrigation Department and inspected stores of Mechanical Division, Nuh (Faridabad).
- 89. 13th February, 1995 7
- The Committee drafted its 39th Report on the Public Accounts Committee on the Report of the Compttoller and Auditor General of India for the year 1989-90 (Civi).

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90.	14th February, 19	995 7	The Committee finalised its 39th Report on the Appropriation Accounts/Finance Accounts of Haryana Govt. for the year, 1989-90.
91.	20th February, 19	95 6	(i) Consideration of the papers placed before the Committee.
			(ii) The Committee drafted a part of 40th Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil and Revenue Receipts).
92.	21st February, 199	5 6	The Committee drafted a part of 40th Report of the Public Accounts Committee of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil and Revenue Receipts)
93.	28th February, 19	95 8	(i) Confirmation of proceedings.
			(ii) The Committee finalised its 40th Report on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1990.
·	. Meeting	s held at	places other than Chandigarh.
рег		held me	etings at places outside Chandigarh as
1.	New Delhi (Sr. No. 34, 35	& 36)	24th, 25th & 26th August, 1994.
2.	Rohtak (Sr. No. 44)	,	28th September, 1994
3	New Delhi (Sr. No. 60 & 6	51)	23rd & 24th November, 1994.
4.	New Delhi (Sr. No. 78 & 7	•	19th & 20th January, 1995.
	Ambala, Karnal Charkhi Dadri a (Faridabad) (Sr. No. 85 (ii),	Hisar,	7th, 8th, 9th & 10th February, 1995.

Reports Presented

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 39th Report of Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1989-90 and 40th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1990 (Civil and Revenue Receipts) were presented to the House on 23rd & 24th March, 1995 respectively.

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Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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The Committee for the year 1994-95 was nominated by the Hon'ble - Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 1st March, 1994 authorising him to nominate the members of the Committee on Public Undertakings for the year 1994-95 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/1994-95/21, dated the 20th April, 1994.

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2. The Committee fixed/held total number of 66 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. Name of member	Number of meetings Attended
1. Shri Verendar Singh	31
.2. Shri Jal Parkash	19
3. Shri Chander Mohan	·
4. Dr. Om Parkash	21 at 821 − 7°
5. Shri Mani Ram Keharwal	14
6. Shri Satbir Singh Kadian	43
7. Shri Balwant Singh	64
8. Shri Ram Bhajan Aggarwal	24
9. Shri Kitab Singh Malik	42
10. Shri Sher Singh	5
11. Shri Azmat Khan	. 14

^{3.} Meeting held and business transacted. The details showing dates of meetings held, the number of members present and business transacted at each meeting are given in the following table:—

Sr. Date of Number of Members present	f Business transacted
41.75 (2) 3	- * * * , 4
1. 4th May, 1994 5	(i) Address to the Committee by the Secretary, Haryana Vidhan Sabha; Accountant General, Haryana, Financelal Commissioner Secretary to Govt. Haryana, Finance Department and Chairman of the Committee about the scope and functions of the Committee.
and the state of	(ii) Chalking out of the programme of work.
+ 3	(iii) Selection of Corporations/Boards for examination of their General working during the year-1994-95.
Company of the second	(iv) Fixation of days for the meeting:
2. 10th May, 1994 6	(i) Consideration of the paper placed before the Committee.
, :	(ii) Framing approval of the questionnaire for examining the Board/Corporation.
`	(iii) Scrutiny of the replies received in regard to the Implementation of the recommendations/observations contained in the outstanding paragraphs of 6th & 8th Reports of the P.A.C.
3. 11th May, 1994 6	(i) Consideration of paper-placed-before the Committee.
i.	(ii) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of 7th, 9th and 11th Reports of P.A.C. relating to various Undertakings.
٦	(iii) Discussion with the representative of the Finance Department regarding imple- mentation of outstanding recommendations/ observations of the committee on Public Accounts:
ان المحمد الم	(iv) Oral examination of the representatives of Industries Department/Haryana Breweries in respect of paragraphs 4.1.1. and 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1989-90. (Commercial) relating to the Haryana Breweries Limited.
4. 17th May, 1994 7	(i). Consideration of paper placed before the Committee.
·	(II) Oral examination of the representatives of Industries Department/Haryana State Industrial Development Corporation

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Limited in respect of paragraphs No. 4.2.1 & 4.2.2 of the Report of Comptrodler and Auditor General of India for the year 1989-90 (Commercial) relating to Haryana State Industrial Development Corporation.

- (iii) Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs of various Reports.
 - Oral examination of the representatives of the Irrigation and Power Department/ Haryana State Minor Irrigation and Tubewells Corporation in respect of paragraphs No. 4.3.1 & 4.3.2 of the report of the Compttoller and Auditor General of India for the year 1989-90 (Commetcial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
- (j) Consideration of paper placed before the Committee.
- (fi) 'Oral examination of the representative of Tourism Department in respect of Paragraph No. 4.5.1 of the Report of the Comptroller and Auditor General of Indian for the year 1989-90(Commercial) relating to the Haryana Tourism Corporation.
- (iii) Oral examination of Agriculture Department in respect of paragraph No. 4.7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90(Commercial) relating to the Haryana Warehousing Corporation.
- (iv) Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs of 6th, 7th, 8th, 9th and 10th Reports of the Committee on Public Undertakings.
 - (i) Consideration of paper placed before the Committee.
- (ii) 'Oral examintion of the Representatives of Irrigation and Power Department in respect of paragraphs No. 4.1.1.1 & 4.1.2 of the Report of the Compettoller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.

5. 18th May, 1994 6

- 6. 224th May, 1994 3
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25th May, 1994

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8.	30th May, 1994	3		Oral examination of the representatives of Agriculture Department in respect of paragraphs No. 4. 7. 1. & 4.7.1. of the Reports of the Comptoller and Auditor General of India for the year 1989-90 and 1990-91 (Commercial) respectively relating to the Haryana Warehousing Corporation.
.9. ⊒	31 st May, 1994	. 4	(1	oral examination of the representatives of the Tourism Department in respect of paragraph No. 4.4.1. of the report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Hayana Tourism Corporation Limited.
-	•		(lī	Oral examination of the representatives of Transport Department in respect of paragraph No. 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to Haryana Roadways Engineering Corporation Limited.
10.	7th June, 1994	5	(i)	Consideration of papers placed before the Committee.
		. ·	(īi) ,	Oral examination of the representatives of Agriculture Department in respect of non-supply of replies to paragraph 4.4. of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Land Reclamation and Development Corporation Limited.
-			(lii)	Oral examination of the representatives of Agriculture Department in respect of non-supply of replies to paragraph No. 2-A (Review) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Agro Industries Corporation Limited.
			,	Oral examination of the representives of Electronics Department in respect of non-supply of replies to paragraph No. 2-B (Review) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana State Electronics Development Corporation.
11.	8th June, 1994	-	(i)	Oral examination of the representatives of power Department in respect of non-supply of replies to paragraphs No. 4.6.1 to 4.6.14.3 & 3 (Review) and 3 (Review) of the Reports of the Comptroller and Auditor General of India for the year 1989-90 & 1990-91 (Commercial) respectively relating to the Haryana State Flectricity Board.

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1 3 Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.1.1 & 4.6.1.3 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board. (iii) Decision to postpone study tour to Tourist
Complexes of Haryana Tourism Corporation, which was scheduled to commence from 13th June, 1994. No business could be transacted, meeting 2 14th June, 1994 12. adjourned for want of quorum. Consideration of papers placed before 15th June, 1994 13. the Committee. (ii) Oral examination of the representatives of Tourism Department in respect of paragraph No. 2-B (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana Tourism Corporation. (iii) Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.4 4.6.5. of the paragraphs No. 4.6.4 4.6.5. of the Report of the Comptroller and Auditor General of India for the year 1990-91 relating to the Haryana State Electricity Board. (ii) Consideration of papers placed before 21st June, 1994 the Committee. (ii) Oral examination of the representatives of Industries Department in respect of paragraphs No. 42.1, 4.2.2 and 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Industrial Development Corporation Limited. Consideration of paper placed before the 22nd June, 1994 15. Committee. (ii) Oral examination of the representatives of Industries Department in respect of paregraphs No. 4.2.1. & 4.2.2. of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries & Except Corporation Small Industries & Export Corporation

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16. 28th June, 1994 5 (i) Consideration of papers placed before the Committee.

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Oral examination of Financial Cammissioner and Secretary to Govt, Haryana, Power Department in respect of Ð,

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Paragraphs No. 4.6.2., 4.6.11 and 4.6.13 and 4.6.1.2. of the Reports of the Comptroller and Auditor General of India for the year 1989-90 & 1990-91 (Commer cial) respectively, relating to the Haryana State Electricity Board.

- 24. 26th July, 1994, 5. (i) Consideration of papers, placed before the Committee.
 - (ii) Oral examination of Financial Comissinor & Secretary to Government, Haryana Power Department in respect of paragraphs No. 4.6.3, 4.6.4.2, 4.6.6. & 4.6.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana State Electricity Board.
- Oral examination of the Commissioner and Secretary to Government, Haryana, Industries Department and Agriculture Department in respect of non-supply of material in regard to implementation of recommendations/observation as contained various reports of the Committee on Public under
 - reports of the Committee on Public undertakings in respect of Haryana State Small Industries & Export Corporation, Haryana Financial Corporation and the Haryana Agro Industries Corporation.

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- 26. 2nd August; 1994

 4 Oral examination of representatives of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in resepct of paragraphs No. 4.6.4.1, 4.6.10, 4.6.12 & 4.6.10 of the Reports of the Comptroller and Auditor General of Lindia for year 1989-90 and 1990-91 (Commercial relating to the Haryana State Electricity Board.
- 27. 3rd August, 1994

 4 (i) Oral examination of the representatives of the Social Welfare Department increspect.

 5 of non-supply of replied in respect of the implementation of recommendations/observations associatined in the 5th Report of the Committee on Public Undertakings relating to the Haryana Harijan Kalyan Nigam.
 - (ii) Oral examination of the representation of the Agriculture Department in respect of non-supply of replies. In respect of the implementation of recommendations/observations as contained in the 5th Report of the Committee on Public Undertakings relating the Haryana Warehousing Corporation.
 - (iii) Oral examination of the representatives of the Mines & Geology Department in respectof non-supply of replies in respect of

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	b ,	ř		non-supply of replies in respete of the implimentation of recommendation/otse vations as contained in the 5th and 10th report of the Committee on Public Undertakings relating to the Haryana Mineral Limited.
28.	8th August, 1994	5		Scrutiny of the replies received in regard to the implementations of recommendations/observations contianed in the 5th Report of the Committee relating to the Haryana Harijan Kalyan Nigam.
29.	9th August, 1994	4		Scrutiny of the replies received in regard to the implementation of the ecommendations/observations contained in the 5th Report of the Committee relating to the Haryana Minerals Ltd.
30.	16th August, 1994	5	(i)	Consideration of papers placed before the Committee.
- · .			(ii)	Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.7., 4.6.2, 4.6.6, 4.6.8 of the report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
	17th August, 1994	1	ı	No business could be transacted, meeting adjourned for want of quorum.
32.	23rd August, 1994	2		No business could be transacted, meeting adjourned for want of quorum.
33.	24th August, 1994	3	, =	Scrutiny of the replies to the question- naire received from the Haryana State Industrial Dev. Corpn.
34.	26th August, 1994	2		do
35.	31st August, 1994	4	(i)	Consideration of papers placed before the Committee.
:	- · · · · · · · · · · · · · · · · · · ·	-	(11)	Discussion with the representatives of the Haryana State Industrial Levelop- ment Corporation in respect of material supplied by the Corporation on the General working of the Corporation.
36.	5th September, 199	4 5		Oral Examination of the representatives of Power Department in respect of paragraphs No. 4.6.8., 4.6.9 & 4.6.11 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
37.	20th September, 1	994 2	,,,	No business could be transacted, meeting adjourned for want of quorum.

1 2 3 38. 21st September, 1994... Oral examination of the representatives of Power Department in respect of paragraphs No. 3.4.1, 3.4.2 & 3.4.3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board. 39. 27th September, 1994 Oral examination of the representatives of Power Department in respect of paragraphs
No. 3.5.1, 3.5.2 & 3.6.1 (Review) of the
Report of the Comptroller and Auditor
General of India for the year 1990-91
(Commercial) relating to the Haryana
Stale Electricity Board Stale Electricity Board. 28th September, 1994 Oral oxamination of the representatives of Power Department in respect of paragrophs No. 3.6.3, 3.6.4 & 3.6.5.1.1 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board. Oral examination of representatives of Power Department in respect of paragraphs No. 3.6.5.1.2, 3.6.5.1.3 & 3.6.5.2 (Review) of the Reports of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Herrings State Pleating 6th October, 1994 relating to the Haryana State Electricity Board. 11th October, 1994 Consideration of papers placed before the Committee. (II)Consideration of enquiry Reports. 43. 18th October, 1994 Consideration of enquiries records in respect of para 4.1.1 of para 4.1.1 of the report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Breweries Ltd. and para 4.7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Harman (Commercial) relating to the Haryana Warehousing Corporation and para 4.2.1 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries and Export Corporation Limited. 26th October, 1994 Scrutiny of the replies received in regard to the implementation of recomendations/ observations contained in outstacoing paragraphs No. 6.18 (5) (i), 6.18 (5) (v), 6.18 (6) (i), 6.18 (7), 6.18 (9) (v), 6.16, 6.17 and 6.18 of the 5th Report of the Committee relating to the Haryana Agro Industries Corporation.

Consideration of papers placed before

the Committee.

31st October, 1994

2 4 (ii) Oral examination of representatives of In-Department and dustries Town & Country Planing Department in respect of enquiry report of Shri. J. K. Gupta, Joint Secretary. Finance Department regarding paragraphs No. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries & Export Corporation Limited. 8th November, 1994 Consideration of paper placed before the Committee. Postponment of the oral examination of the representatives of Agriculture Department in respect of paragraphs No. 6.18 (5) (V), 6.18 (6) (i), 6.18 (7), 6.19 (9) and 6.16 of 5th Report of the Committee relating to the Haryana Agro Industries Corporation. 47. 9th November, 1994 Oral examination of representatives of Power Department in respect of paragraphs No. 3.6.6, 3.6.7 and 3.6.8 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial). 48. 15th November, 1994 Oral examination of the representatives of Agriculture Department in regard to implementation of recommendations/obeservations contained in the outstanding paragraphs No. 6.18 (5) V), 6.18 (6) (i), 6.18 (6) (i), 6.18 (7), 6.18 (9) (V) and 6.16 of the 5th Report of the Committee on Public Undertakings, relating to the Haryana Agro Industries Corporation. '22nd November, 1994 (i) 'Consideration of paper placed before the Committee. (ii) Postponment of the oral examination of the representatives of Industries Department in respect of enquiry report of Shri J. K. Gupta, Joint Secretary, Finance Department regarding paragraphs No. 4. 2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for year 1990-91 (Commercial) relating to the Haryana State Small Industries & Export Corporation Limited. 29th:November, 1994 .Oral examination of representatives of Industries Department and Town & Country planning Department in respect of enquiry roport of Shil J. K. Gupta, Joint Secretary Finance Department regarding paragraphs No. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries

-and Export Corporation Limited.

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2 51. 6th December, 1994. 4 - (i) Consideration of paper placed before the (ii) Resumption of oral examination of repere-٤٦. sentatives of Industries Department and -n'ı Town & Country Planning Department in respect of enquiry report of Shrt J.K. Gupta, Joint Secretary, Finance Department regarding pargraphs No. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Hervana State Small India for the year of the commercial). Haryana State Small Industries and Export Corporation. 12th December, 1994 No business could be transacted, meeting adjourned for want of quorum. 2-53. 26th December, 1994 - - 5 Condolence resolution regarding the death of Gaini Zail Singh, former President of 3rd January, 1995 4 (i) Consideration of paper placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraphs No. 3 (Review) of the Report of the Compmtroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board. (iii) Decision to undertake study tour to the States of Rajasthan, Madhya Pradesh and States of Rajasthan, Madhya-rradesh and Uttar Pradesh.

55. 10th January, 1995 77 44 Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for year 1989-90 (Commercial) relating to the Harana State Electricity ·Board. 1/560 17th January, 1995 5 results of replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) 1.00 Decision to undertake! study tour to the States of Rajasthan, Madhya Pradesha and Uttar Pradesh from 24th January, 1995 instead of 31st January, 1994. 23rd January, 1995 6 (i) Framing/finalisation of questionnaire to be discussed with the counterpart Committee of Rajasthan, Madhya Pradesh and Uttar Pradesh.

(ii)

58. 25th January, 1995

Committee.

interest.

Consideration of paper placed before the

Discussion with the Committee on Public Undertakings of Rajasthan Legislative Assembly on matter of Common



1 2	3	* mate	s 94.	4***	All Sales of the Control
59.7 27th January, 1995	4	to io sta of La	the implem ns/observati anding parag the Commit	lentation of lons contain raphs of th tee relating	rived in regard recommendated in the out- ed in the out- e 5th Report to the Haryana Development
		(ii) D	ecī sīon to pos	stpone visit :	to Luck now.
-60.: Ist: Fébruary, 1995	4 1	pa of A: 19	ragraphs No the Report uditor Gene 989-90 (Con	o. 4.6.14.1 It of the Co Tral of India	in respect of and 4.6.14.2 emptoller and for the year lating to the Board.
61. 6th Fébruary, 1995	2.	No - in	business ic gadjourned	ould be mar for want of	nsucted, meet- quorum.
62. 14th February, 1995	5 `	(i) Co	usideration Committee	of papers	placed, before
		pa of - Au 19 tiv	ragraphs No the Reports ditor Gener 89-90 & 1990	. 4.6.7,4.6.1 s of the Co al of India 1-91 (Comme to the Ha	in respect of 14.3 and 4.6.3 mptroller and for the year ercail) respec- ryana State
63. 20th Fébruary, (1995	5	on Au	the Report of	of the Chmp al of India f	38th Report stroller and or the year
va		(fi) Co	nstrmatton o	f proceeding	3.
64.2 21st February, 1995	5	Indi	the spot st istries Corp tre, Nilokhe	udy of l poration Far I, Karnal ar	Haryana-Agro rmers Service nd Panipat.
65. 28th:February, 1995	7 -	Rep. and	OR OR the R	eport of the teral of Indi	sed. its 39th Comptroller a for the year
66: 30th March; 1995	5.	Gen	ortor the C	omptroller	nnaire on the and Auditor ear 1992-93
4. Meeting held at places	other the	an Chandi	garh/Harvan	; .a	`
1. New Delhi		r No. 28			c+ 1004
2. New Delhi		No. 29)		8th Augus 9th Augus	
3. New Delhi		Fr No. 57			ary, 1995
4. Jaipur	<u>(</u> S	r.: No. 58)		-	18ry, 1995
5. Udalpur	(2	Sr. No. 59))	27th Janu	1ary, 1995

Presentation of Report.

38th & 39th Reports of the Committee on the Rooms of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) and 1990-91 (Commercial) repectively were presented to House.

6. Proceedings

A-record of the proceeding of the Committee has r been r kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1994-95 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana-Vidhan Sabha in its sitting held on the 1st March, 1994 and notified vide Haryana-Vidhan Sabha Secretariat Notification No. EC-1/1994-95/26 dated 28th April, 1994.

- 2. Shri Suraj Mal, M.L.A. was appointed as Chairman of the Committee.
- 3. The Committee fixed/held a total number of 58 sittings during the period under review, out of which in six sittings no business was transacted for want of quorum.
- 4. The names of the Members and numbers of meetings attended by each of them are shown in the table given below: —

Sr. 1	No. Name of Member	Number of sittings attended
1.	Shri Suraj Mal	41
*2.	Shri Jai Parkash	12
* 3.	Shri K.L. Sharma	01-
4.	Shri Pir Chand	35
5.	Shri Lehr: Singh	18
6.	Shri Dharam Pal Singh	25
7.	Shri Jaswinder Singh	24
8.	Shri Daryao Singh	51
<u>و</u> َ.	Shri Chhattar Singh Chauhan	38
**10.		20
**11.	Mohd. Aslam Khan	<u> </u>

^{*}Sarvshri Jai Parkash and K.L. Sharma, M.L.As. resigned from the Membership of the Committee on their appointment as Ministers of State with effect from 20th September, 1994.

^{**} Sarvshri Hari Singh Nalwa and Mohd. Aslam Khan, M.L.As. were nominated as Members of the Committee with effect from 4th October, 1994 and 7th October, 1994, respectively.



Meetings held and Business Transacted

5. The dated of meetings, the number of members present and the business transacted at each meting are given below:—

	Date of meeting		Number of Members present	Business transacted
1	2 .t	-	- 3	4:
1.	9th May,	1994	4 6	The Deputy Secretary, Haryana Vidhar Sabhas explained the scope and functions of the Committee on Estimates to the members.
2.	18th May	1994	27.	The Committee selected Transport P:W.D. (Public Health) and Agriculture Departments for scrutiny/oral examination of their estimates for the year 1994-95.
3.	23rd May,			Oral examination of the representatives of the Food and Supplies & Town & Country Planning Departments for non-supply of Government replies regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 19th and 20th Reports of the Committee for the years 1986-87 and 1987-88 relating to the said Departments.
		e de la companya de l		Oral examination of the representatives of the Forests Department regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the said Lepartment.
	30th May,	:4	5 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Oral examination of the representative of the Tourism and Animal Huslandry Departments for non-Supply of Government replies regarding implementation of outstanding recommendations/otser vations contanied in various paragraphs of the 21st and 22nd Reports of the Committee for the year 1988-89 and 1989-90 relating to the said Departments.
2.7 2.7 2.7 2.7 2.7 2.7 2.7 2.7 2.7 2.7	Territoria		2.0	Oral examination of the representatives of the Food and Supplies Department regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the said Department.
	6th June, 1	994	7 47 27 7 3 73 7 7 7 7 7	Oral examination of the representatives of the Social Welfare Department for nor supply of Government replies relating to the implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 yelating to the said Department.

2. Oral examination of the representatives of the Toulism Department legarding implementation of outstanding recommendations/observations of various paragraphs contained in 21st Report of the Committee for the year 1988-89 relating to the said Department.

- 3. Decision to undertake on-the-spot study/ inspection of Tourist Complexes at Mussorie alongwith certain other complexes from 28th to 30th June, 1994 and from 12th to 14th July, 1994.
- -4. The Committee selected Corperation, Education and Excise & Taxation Departments for scrutiny/examination of their budget estimates for 1994-95.
- Scrutiny of Government replies regarding in plementation of the outstanding recommendations/observations contained intrarious paragraphs of its 22nd Report for the year 1989-90 relating to the Animal Husbandry Department.
- 1. Oral examination of the representatives
 of the Irrigation Department with regard
 to non-supply of Govt. replies regarding
 implementation of the recommendations/
 observations as contained in various,
 paragraphs of the 25th Report of the
 Committee relating to that Department.
 - 2. Oral examination of the representatives of the Animal Husbandry Deptt. In respect of the outstanding recommendations/observations contained in various paragraphs of 22nd Report of the Committee for the year 1989-90 relating to the said Department.
 - Rostponement of on-the-spot study/ Inspection tour of the various Tourist Complexes of the State commencing from 28th June, 1994 and 12th to 14th July, 11994.
 - Oral examination of the representatives of the Social Welfare Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the '23rd Report of the Committee for the year 199J-91 relating to the said Department.
- 6 1. Postponement of oral examination of the representatives of the Animal Husban-dry Department.
- The Committee also decided to held its meetings at Shimla (H.P.) on 19th and 20th July, 1994.

- 6. 13th June, 1994
- 7. 20th June; 1994
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 - terre e Service de Composition Service de Composition
- 8 - 28th June 1:1994
- 9. 4th July, 1994

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t	2	3	ξ 4 .:
10:	12th July, 1994	2,	No business transacted for want of quoram.
ч <mark>11.</mark>	18th July, 1994	6 - :	Condelence resolution regarding the death of Shri:Surendra Nath, former Governor of Punjab and Himachal Pradesh and Administrator of Chandigarh Union
a . •		•	Territory & othersmembers of his! family.
12.	19th July, 1994 (at Shimla);	2.	No business was transacted for want of quoram.
.13.	20th July, 1994 (at Shimla)	1	No business was arransacted for want of quoram.
147	26th July, 1994a-	8 :	Scrutiny of budget material for 1994-95 relating to the Transport Department.
15.	1st August, 1994	5	Resumption of oral examination of the representatives of Animal Husbandry Department regarding implementation of the outstanding recommendations/ observations contained in 22nd Report of the Committee for the year 1989-90 relating to the said Department.
,16.	2nd August, 1994.	, 5 _ =	Resumption of oral examination of the representatives of the Food and Supplies Department regarding implementation of outstanding recommendation/observations contained in various paragraphs of the 19th Report of the Committee for 1986-87 relating to the said Department.
17.	8th:August;-1994	3	Scrutiny of budget material for the year 1994-95 relating to the Cooperation Department.
18.	16th August, 1994	6	Framing of the questionnaire on the budget materials for the year #1994-95 relating to the Cooperation Deptt.
19.	22nd:August, 1994.:	3 1	Decision to undertake on-the-spot study/ inspection tour of the Tourist Complexes from 21st to 24th September, 1994.
	72.	-	2. Framing/approval of questionnaire re- lating to Co peration Department.
	-	-	3. Confirmation of proceedings.
20.	31st August, 1994	** 4	1. Resumption of oral examination of the representatives of Social-Welfare-Depttregarding implementation of outstanding recommendations/observations centained in various paragraphs of the 23rd Report of the Committee for 1990-91 relating to the said Department.
•	orta et al.	<i>a</i> .	 Reviewal of on-the spot study/inspection tour programme of Tourist Complexes and to undertake the same from 26th to 29th September, 1994.

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1 2 . [‡]	3	4:
21. 6th September, 1994		Postponement of oral examination of the representatives of the Irrigation Department.
22. 21st September, 1994	2	No business was transacted for want of quorum.
23. 26th September, 1994	4	Postponement of on-the-spot study inspection tour of the Committee to the Tourist Complexes commencing from 26th to 29th September, 1994.
24. 74th October; 1994		Resumption of oral examination of the representatives of the Irrigation Department regarding implementation of outstanding recommendation/observations contained in various paragraphs of the 25th Report of the Committee for 1992-93.
25. 11th October, 1994*	5 10 33	_do
26. 18th October, 1994	. 5 . 1.	—do—
	2.	Decision to undertake on-the-spot in- spection of various Canals/distributeries- in the State from 26th to 29th October, 1994.
27. 26th Öctober, 1994	6	Scrutiny of Government replies relating to Irrigation Depth regarding implemention of outstanding recommendations, observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93.
28. 29th October, 1994 29th (ati Delhi) a sea a sea all 24. 1972 1972	ก	officers of the Irrigation- Department in respect of Committee's on-the-spot inspection/tour of sub-minors, minors and distributeries in the State on 27th October.
29: 2nd November, 1994	3.	Scrutiny of Govt., replies relating to Forests Department regarding implementations of outstanding recommendations / observations Contained in various paragraphs of the 24th Report of the Committee for the year 1991-92.
9. 8th November, 1994 1. The late that the control of the state of the control of the state of	# 74.	Oral examination of the representatives of the Irrigation Department regarding implementation of outstanding recommendations/of servations contained in various paragraphs of 25th Report for the year 1992-93 of the said Department.
11. 22nd November, 1994	4 1.	Oral examination of the representatives of the Transport Department for Non-supply of their budget material for 1994-95.
		Oral examination of the representatives of the Town & Country Planning Department regarding outstanding recommendations/ observations contained in paragraph No. 27 of the 20th Report of the Committee for 1987-88 relating to said Department.

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32	29th November, 1994	5	Scrutiny of Govt. replies to the questionnaire of the Committee on the budget Estimates for 1994-95 of the Transpoort Department.
.33.	6th December, 1994	4	Postponement of oral examination of the Transport Department.
34.	13th December, 1994	4	Scrutiny of Government replies to the questionnaire of the Committee on the budget estimates for 1994-95 of the Transport Department.
35.	20th December, 1994	5	Oral examination of the representatives of the Transport Department in respect of the questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
36.	21st December, 1994	4	Resumption of oral examination of the respresentatives of the Transport Department in respect of the questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
37.	27th December, 1994	1	No business was transacted for want of quorum.
38.	3rd January, 1995	7	Condolence resolution regarding the death of Giani Zail Singh, former President of India.
39.	4th January, 1995	4	Resumption of oral examination of the representatives of the Transport Department in respect of the Committee on the budget estimates for 1994-95 of the said Department.
40.	9th January, 1995	4	Postponement of the oral examination of the representatives of the Transport Department.
41.	10th January, 1995	4	 Resumption of oral examination of the representatives of the Transport Depart- ment in respect of the questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
::			 Decision to visit/inspect the Tourist Complexes on 24th and 25th January, 1995.
42.	16th January, 1995	3	Scrutiny of Government replies to the questionnaire of the Committee relating to the Cooperation Department.
43.	17th January, 1995	3	Oral examination of the representatives of the Industries Department in respect of outstanding recommendations/observations contained in 18th Report of the Committee for the year 1985-86 relating to the said Department.
.44.	23rd January, 1995	4	Oral examination of the representatives of the Cooperation Department in respect of questionnaire of the Committee on the budget estimates fo the year 1994-95 of the said Department.

1	2	3	- -	4
÷45.	425th January, 1995 (at:Red-Bishop, Panchkula)	<u></u>		Reviewal of tour proceedings of on the spot study inspection of Tourist Complexes of the State inspected by the Committee on the 24th & 25th January, 1995.
-446:	'30th January,' 1995	. −3		Postponement of oral examination of the representatives of the Cooperation Department.
-47	31st January, 1995	5		do
48.	6th February, 1995	2		No business was transacted for want of quorum.
	13th February, 1995	` 3		Resumption of oral examination of the representatives of the Cooparation Department in respect of questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
-50.	14th February, 1995	6		do
51.	17th February, 1995 (at Delhi)	⁻ 5	1.	Confirmation of proceedings.
	,		2.	
52.	18th February, 1995 (at Delhi)	6		Drafting/finalization of 27th Report of the Committee for 1994-95
₹53 _.	19th February, 1995 (at Delhi)	5	•	—do—
54.	21st February, 1995	3		do -
35.	28th February, 1995	4		—do—
·56.	IstMarch,:1995	-3	1.	
			́2,	Signing of 27th Report of the Committee by the Chairman.
			3.	Confirmation of proceedings.
57 _.	6th march, 1995	5		Decision to undertake study tour to the State of Tamil Nadu w.e.f. 24th to 30th March, 1995.
58. %	30th March, 1995	6		Scrutiny of Government replies regarding implementation of outstanding recommendations/observations contained in paragraph No. 27 of the '20th Report 'of the Committee for the year 1987-88 relating to the Town & Country, Planning Department

6. During the period under review the Committee presented the following Reports to the House:

Sreamed By whom a presented	Date:of presentation.	Subjects
I 150 2 -	3	4. , .
1. Chairman	.7th.March,,1995	Report of the Committee on Estimates on the Supplementary Estimates for the year 1994-95.
2. Chairman	23rd March, 1995.	27th Report of the Committee on Estimates for the year 1994-95.

Meetings held at places other than Chandigarh

7 the details of the meetings of the Committee held at places other than Chandigarh, are given below:—

Sr. No.'**	Date	Place
1. 19th	July, 1994 (Sr. No. 12)	Shimla:
2. 20th	July, 1994 (Sr. No. 13)	Shimla
€4	Janaary, 1995 (Sr. No. 45)	Red-Bishop (Panchkula)
-	rFebruary, 1995 (Sr. No. 52)	New Delhi
5. 18.	February, 1995 (Sr. No. 53)	New-Delhi
6. 19th	i February, 1995 (Sr. No. 54)	Newe Delhl

A record of the proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON THE WELEARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1994-95 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 1st March, 1994, authorising the Hon ble Speaker to nominate the Members of the Committee. Shri Mani Ram Keherwala, M. L. A. was appointed as Chairman of the Committee by the Hon ble Speaker on 27th April, 1994.

Shri mani Ram Keherwala, M.L.A. Chairman of the Committee on the Welare of Scheduled Castes and Scheduled Tribes resigned from the. Chairman/Membership on 24th May, 1994. Shri Lrhri Singh M.L.A. a member of the Committee was nominated as Chairman of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes w.e.f. 25th May, 1994.

Shri Amar Singh Dhanday, M.L.A. was also nominated as a member of the Committee against the existing vacancy w.e.f. 24th August, 1994.

The names of the Members of the Committee and the number of the meetings attended by each of them, out of the total number of meetings held during the period under review are given below:—

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MEETING HELD AND BUSINEES TRANSACTED

The details showing dates of meetings, the numbers of Members present and the business transacted at each meeting are given below:—

present and t	in ousiness ii		cted at each meeting are given obtain.
Sr. Date af No. meeting	Number Member present	rs -	Businees transacted
1 2	3	• •	4
1. 23rd May,			Welcome anddress to the Committee by the Deputy Secretary Haryana Vidhan Sabha
		<u>.</u>	The Comm ttee selected four departments/ Autonomous Bodies for examination in res- pect of reservation/representation of SCs & STs
2. 1st June; 1	994 6		Oral examination of the representatives of the Cooperation Department in respect of Non-supply of material regarding the implementation of recommendations/observations as contained in the 19th report of the Comm ttee concerning the Co-operation department.
en e		· · · · · · · · · · · · · · · · · · ·	ding implemmentation of recommen-
ce ment de Reinas de Anna de Anna de de Anna de de Anna de de Anna de de		10	(iii) Oral examination of the representives of
A STATE OF S		er er	
3. 7th June,	1994 6	<u>.</u> .	(i) Consideration of the papers placed before the Committee.
entra de la composition della		a. Y	(ii) Oral examination of the representatives of the Industries Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State: Small Industries and Export
The safe of Second a Second	in Berger to a or a state of a second to a constant to a	A CONTRACTOR	Corporation Limited. (iii) Oral examination of the representatives of the Irrigation & Power Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Electricity Board.

3 ⁻.5÷ 14th June, 1994 Consideration of the papers placed before the Committee. (iii) Oral examination of the representatives of the Local. Bodies Department in respect of implementation of recommendations/observations as contained in the: 19th report of the Committee conce ning the said department. (iii) Oral examination of the representatives of the Industries Department of implemetation of recommendations/observatios. as contained in the 19th report of the Committee concerning the Haryana State Small Industries and Export Corporation Limited. 21st June, 1994 5 (i) Consideration of the papers: placed, before the Committee. (ii). Oral examination of the representatives of the Environment Depart ment in respect of non-supply of material regarding im-plementation of recommendations/ot/servations as contained in the 19th report of the Committee concerning the Haryana State Board for the Prevention of Water Pollution. (iii) Oral examination of the representatives of the Home Deparment in respect of implementation of recommendations/ observations as contained in the 19th report of the Committee concerning the . Police Departments. (iv) Oral examination of the representative of the Industrial Training & Vocat onal Education Department in respect of non supply of material regarding implemention of, recommendations/observators contained in the 9th report of the Committee concerning the Industrial Training & Vocational Education Department-29th June, 1994 (i): Consideration of the paper placed before the Committee. (ii) Oral Examination of the representatives of the power Department Haryana State Electricity Board in respect of implemen-

> (i). Consideration of the papers placed before the Committee.

as contained in the 19th

Committee concerning

State Electricity Board.

7 ... 6th: July, 1994

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the Haryana

(ii). Oral examination of the representatives of the Education Department in respect of implementation of recommendations, observations as contained in the 19th report of the Committee concerning the and it was a super a super a super Education Department.

1 *2	3		**************************************
78. 111th Suty, 1994	:1		No business was managed darswant for quorum
799. 7220th July, 11994	:22	*! 	Condolence resolution of the said demiss of Late Hon'ble. Governor of Punjab & Himachal Pradesh & Administrator of Union Territory of Chandigarh, Shri Surinder Nath and 9 members of his family in Air crash.
10. 27th July, 1994	÷ 5		Consideration of the papers placed before the Committee.
•			Resumption of scrutiny of the material received from the Commissioner & Secretary to Govt. Haryana, Public Works (B&R) department in respect of observations as contained in the 19th report of the Committee concerning the Public Works (B&R) Department.
E T	- `	` *	Resumption of scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Labour Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Labour Deptt.
TIL Fird August 1994	* 5 .		Oral examination of the representatives of the Cooperation Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Cooperation Department.
12. Tith August, 1994	.3	, (i)	Consideration of the papers placed before the Committee.
		(ti)	Oral examination of the representatives of Transport Department in respect of non-supply of material regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.
٠		(III)	Oral examination of the representatives of the Labour Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Labour Department.
.13. 317th August, 1994	# 5	, (Į)	Consideration of the papers placed before the Committee.
	7	- (īī)	Oral examination of the representatives of the Town & Country Planning Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana Urban

1	2	3	.4
	23rd August; 1994	. ક	beefore the Committee.
ar a	Makagan di Karangan Kangan Kangan di Kang Kangan di Kangan di Kang	් හැ. ු රෝ මතුනෙන " නොකර වී හි ස් රෝ රෝ	of the Industrial Training & Vocational Educat on Deptt., in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the sald department.
15. 2	24th August, 1994	5 · ' (li	i) Oral examination of the representatives of Scheduled Castes & Backward Classes Department in respect of the implementation of recommendations/ observations as contained in the 19th report of the Committee concerning the General Administration.
16. 3	30th August, 1994 .	6 · · · · · · · ·	 Consideration of the papers placed before the Committee.
- *A		(ii	of Shri Chander Parkash, Ex. Joint
E TOTAL		(un	Oral examination of the representatives of the Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Public Works (B&R) Department.
	lst September, 1994	2	No business was transacted for want of quorum.
18, 2	7th September, 1994	4 (1)	Consideration of the papers placed before the Committee.
		(iil)	Oral examination of the representatives of Environment Department in respect of implementation of recommendations/ observations as contained in the 19th report of the Committee concerning the Haryana State Board for the Prevention and Coutrol of Water Pollution.
19: 4:	th October, 1994	7* (1)	Consideration of the papers placed before the Committee.
	i Ada	(ii)	Oral examination of the representative of the Transport Department in respect of non-supply of material regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Trans- port Department.
	1	(ii)	Oral examination of the representatives of the Cooperation Deptt., in respect of implementation of recommendations/ observations as contained in the 19th report of the Committee concerning the Haryana State Cooperatives Supply & Marketing Federation Limited.

1	2	3		4
20	12th October, 1994	5	(i)	Consideration of the papers placed before the Committee.
	•		(ii)	Oral examination of the representatives of the Industries Deptt., Haryana State Handloom Handlorafts Corporation regarding reservation/representation of Scheduled Castes in the said Corporation.
21.	18th October, 1994	5		Oral examination of the representatives of the Town & Country Planning Department Haryana Urban Development Authority regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the said Authority.
22.	25th October, 1994	5	(i)	Consideration of the papers placed before the Committee.
,	·		(11)	Oral examination of representatives of the Cooperation Department in res- pect of implementation of recommen- dations/observations as contained in the 19th resport of the Committee con- cerning the Haryana State Cooperatives Supply & Marketing Federation Limited.
23.	3 lstOtcober, 1994	7	(i)	Consideration of the papers placed before the Committee.
٠.			(il)	Postponment of oral examination of the Financial Commissioner & Secretary to Government, Haryana, Cooperation Department:
24	. 8th November, 1994	5	(1)	Consideration of the papers placed before the Committee.
	<u>.</u>	, ē	(ii)	Oral examination of the representatives of the Cooperation Department in respect of implementations of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Cooperatives Supply & Marketing Pederation Limited.
1			(111)	The Committee also decided to undertake a study tour to the States of Karnataka, Tamil Nadu and Union Territory of Aulaman & Nicobar Islands from 27th December, 1994 to 8th January, 1995.
2:	5. 9th November, 1994	5		Oral examination of the representatives of the Transport Department regarding the reservation/representation of Schedulei Castes and Scheduled Tribes in the Transport Department.

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- 26.	14th November, 199	4 -3.		ment res	garding the	examination of the Transport Depart- teservation/representled Castes and Transport Depart-
27 !	29th November, 1994	∓4		implement servations	tation of a s as containe mmittee con	the representatives of ment regarding the recommendations/obd in the 19th report cerning the Labour
'28. *3	30th November, 1994	3	i	information in its mee implement vations a	Department on required ting held on tation of reconstruction in mittee concerns.	the representatives of t regarding further by the Committee 21st June, 1994 of mmendations/obser- the 19th report of erning the Police
29. 6	th December, 1994,	2		No basine	ss was trans	acted for want of
*30. *1:	2th December, 1994	5	÷	informati in its mee of impler observation	on required the tips held on	oy the Committee 11th August, 1994 recommendations/
	·	ن د	r	Now the of the study the and Tamil of Andama	Committee de our to the Sta Nadu and ath in & Nicoba	cided to undertake tes of Karanataka te Union Territory r Islands w.e.f. d of 27th Decem-
31. 20t	h'December, 1994	7	(i)	Considerat	ion of the pa	pers placed before
-		:	; ;	Haryana, I ding the Scheduled (ner & Secre ndustries Le reservation/r Castes and :	eceived from the lary to Govt. partment regar- epresentation of Scheduled Tribes audloom Corpor-
	h December, 1994	2	;	No busines: luorum.	s was transact	ed for want of
33. ∂2nd	•	7		londolence Jiani Zail ndia	Resolution r Singh, Form	egarding of Shri er President of

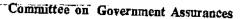
	F		
1	· 2	3	4
34.	7th Januar y, 1995	6	The Committee met as per schedule and decided to defer the tour programme of other State.
35.	6th February, 1995	2	· No business was transacted for want of quorum:
36.	21st February, 1995	3	(i) Consideration of the papers placed before the Committee.
			(ii) Drafting and Finalization of the report of the Committee.
	-		(iii) Confirmation of proceedings.

REPORT PRESENTED

The Committee presented its Twentieth Report for the year 199! 95 to the House 23rd March, 1995.

PROCEEDINGS

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



The Committee on Govt. Assurances for the year 1994-95 consisting of Nine Members was nominated by the Hon. Speaker on 27th April, 1994 and Sh., Dhirpal Singh, M.L.A. Member of the Committee was nominated as Chairman of the Committee by the Hon. Speaker.

The names of the Members of the Committee and number of meetings attended by each of them, out of the total number of 56 meetings (this number included one meeting when business could not transacted for want of Quorum) held during the period under Rewiew, are given below:—

Sr. Name of Member	Number of meeting attended
1. Sh. Dhirpal Singh	55
2. Sh. Birender Singh	19
3. Sh. Phusa Ram	1
4. Mohd. Aslam Khan	Nil
5. Sh. Krishan Lal	54
6. Sh. Zile Singh	54
7. Smt. Janki Devi Mann	8
8. Sh. Zakir Hussain	6
9. Sh. Surjit Kumar	33

Meetings held and Business transacted

3. The ditails showing the dates of meetings the number of Members present and the business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Number of Members presented	Business transacted
1	2	3	4
			

1. I1th May, 1994

6 Secretary explained scope and functions of the Committee.

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1	2	3	4
2,	l6th May, 1994	4	Scrutiny of the replies received from the Govt. Departments in respect of implemention of the outstanding assurances as contained in the 25th Report.
3.	23rd May, 1994	6	Oral examination of representatives of the Co-operation Department in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
4.	1st June, 1994		Scrutiny of the replies received from the Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
5,	4th June, 1994	4	(i) Discussion with the Sister Committee of Bihar I egislative Assembly re- garding matters of common interest.
			(ii) The Committee decided to undertake an on the spot study tour to Bembay to inspect the construction work of Warehouse at Bassi (New Bombay).
6	9th June, 1974	5	Scrutiny of replies received from the various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee."
7.	14th June, 1994	. 5	- do-
8.	21st June, 1994	. 4	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Budget Session, 1993.
9,	24th June, 1994 (New Delhi)	. 4	-do =
10.	26th June, 1994 (Bombay)	3	Visit to plot meat for construction of Old Storage-Cum-Warehouse Complex at Bassi, New Bombay.
11.	28th June, 1994 (Bombay)	3	Discussion with the Sister Committee of Maharashtra Legislative Assembly re- garding on common interest.
12,	New Delhi)	4	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during Budget Session, 1993.
13,	. 5th July, 1994		Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Session held in the Month of August/September, 1993.

The Committee passed condolence resolution on the untimely & tragic death of Shri Surinder Nath, the Hon. Governor

14. 12th July, 1994

		<u> </u>	<u> </u>
		<u></u>	3 - 4
	. 5 h	1 ar 3	of Punjab and Himachal Pradesh along with other members of his family in an air crash on 9th July, 1994.
15. 18thJuly, 1994	-	6.	(i) Scrutiny of Statements of assurances given by the Ministers on the floor House during Session held in the Month of August/September, 1993.
•		٠	(ii) The Committee decided to hold its meetings at Shimla on 26th and 27 July, 1994.
16. 25th July, 1994	•		Scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
17.1st - August, 1994		4	—do—
18. 2nd August, 1994	-	3	(i) Cancellation of meeting with the Siste Committee of Anchra Pradesh Legislative Assembly.
			(ii) Scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
19. 12th August; 199-	! '	5~	(i) Consideration of Papers placed before the Committee.
	ا العام العام ال	 = 4.	(ii) Oral examination of representative of the Irrigation and Power Department in respect of implementation of the outstanding assurances.
20. 17th August, 1994 -		6	Oral examination of representative of the Transport Department in respect of implementation of the outstanding assurances.
, ,	r_ ,, r		en i i î en l
21, 22nd August, 1994		-	Oral examination of representative of the P.W. (Public Health) Deptt. in respect of implementation of the out- standing assurances.
22. 31stAugust, 1994	_	5	(i) Scrutiny of the replies received from various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
ı.	-	è	(ii) The Committee decided to undertake an official study tour to the States of Arunachal Pradesh, Meghalaya and Bihar w.c. f. 27th Sept. 1994.
23. 6th September, 1994	l -	. 4-	(i) Scrutiny of replies received from the various Govt. Departments in.

		<u>محمد تو تورد کی برای می در این برای</u>
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	7- 4	respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee
	,	(ii) Confirmation of the proceedings.
 -	-	(iii) The Committee decided to under- take the study tour to the States of Arunachal Pradesh and Meghalaya w.e.f. 3rd. October, 1994.
24. 21st September, 1994	-	Scrutiny of replies received from the various Govt. Departments in respects of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
25. 26th September, 1994	- 3	Do
26. 3rd October, 1994	6	(i) Consideration of papers placed before the Committee.
,	A	(ii) Scrutiny of replies received from the various Government Departments in repsect of implemention of the outstanding assurances as contained in the 25th Report of the Committee.
27. 10th October, 1994	3	Review of the 25th Report of the Committee on Government Assurances.
728. 17th October, 1994	3	Postponement of oral examination of the representatives of the lrrigation and Power Department.
29. 24th October, 1994		Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
30. 31st October, 1994	3	(i) Postponement of the oral examin- nation of the representatives of the Excise and Taxation. Department.
	-	(ii) The Committee decided to under take study tour to the States of Orissa, Tamil Nadu and Gujarat w.c.f. 15th December, 1994.
31. 7th November, 1994	4	Scrutiny of the replies received from the various Government-Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
32. 15th November; 1994	4	Oral examination of representative of the Excise and taxation Department in respect, of implementation of the outstanding assurances as contained in the 25th Report of the Committee.

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33. 21st November, 1994	- 4	Scrutiny of replies received from the various Government Departments in respect of implimentation of the outstanding assurances as contained in the 25th Report of the Committee.
34. 28th November, 1994	4	Oral examination of representatives of the Local Government Department in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
35. 6th December, 1994	3	(i) Consideration of papers place before the Committee.
		(ii) Scrutiny of replies received from the various Government Depart- ments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
36. 12th December, 1994	4	(i) Consideration of papers place before the Committee.
		(ii) Scrutiny of replies received from the various Government Depart- ments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
37. 14th December, 1994 (New Delhi)	4	The Committee framed the question- naire to be discussed with the Sister Committee of Orissa, Tamil Nadu and Gujarat.
38. 17th December, 1994 (Bhubneshwar)	3	Discussion with the Dy. Secretary of Orissa Legislative Assembly regarding matters of common interest.
39. 20th December, 1994 (Madras)	3	Discussion with the Sister Com- mittee of Tamil Nadu Legislative Assembly regarding matters of com- mon interest.
40. 21st December, 1994 (Rameshwaram)	3	The Committee reviewed the discussion held with the Sister Committee of Tamil Nadu Legislative Assembly.
41. 24th December, 1994 (Dawarkaji)		The Committee reviewed the Statements given by the Ministers on the floor of the House during the Budget Session, 1993.
42. 24th December, 1994 (Ahemdabad)	3	Discussion with the Additional Secretary of Gujarat Legislative Assembly regarding matters of common interest.

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1	2	4 3		4
43. 2	7th December, 1994 New Delhi)		4	The Committee reviewed the discussion held during its tour to the States of Orissa, Tamil Nadu and Gujarat.
44.	29th December, 1994	•	4	The Committee passed condolered resolution on the untimely demist of Giani Zail Singh Former, President of India.
45.	3rd January,∙1995		5 -	Scrutiny of replies received from the various Government Depart ments regarding implementation of the outstanding assurances a contained in the 25th Report of the Committee.
46.	10th January, 1995.		6	Do
47.	17th January, 1995		б	Scrutiny of replies received from the various Government Departm ments in respect of implementatio of the outstanding assurances a contained in the 25th Report of the Committee.
48.	24th January, 1995		4	(i) Do
		•		(ii) Confirmation of proceedings.
				(iii) The Committee decided to hold inext meetings at Jaisalmer (Rejathan) on 15th and 16th Februar 1995.
49.	30th January, 1995	•	4	Scrutiny of replies received from the various Government Department in respect of implementation the outstanding assurances contained in the 25th Report the Committee.
50.	6th February, 1995	Nil		No business was transacted for wa of Quorum.
51,	13th February, 1995		4	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances contained in the 25th Report the Committee.
52.	20th February, 1995		5	The Committee drafted its 26 Report for the year 1994-95.
53.	28th February, 1995	i	5	The Committee finalised its 26 Report for the year 1994-95.
54.	29th March, 1995 (Jaipur)		4	(i) The Committee decided to care ation of the Meeting with Signature of Rajasthan Legislat Assembly due to the death of Chief Minister of Rajasthan decided to hold its own meeting

(ii) Serutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 76th Report of the Committee.

55. 30th March, 1995 (Jodhpur)

Do

56. 31st March, 1995 (Delhi)

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Presentation of the Report

The 26th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha was presented to the House on 23rd March, 1995.

Meetings at places other than Chandigarh

The Committee held its meetings at New Delhi on 24-6-94, 30-6-94 14-12-94, 27-12-94, 31-3-95, Bombay on 26-6-94 and 28-6-94, Bhubneshwar on 17-12-94, Madras on 20-12-94, Rameshwaram on 21-12-94, Dawarkaji on 24-12-94, Ahemdabad on 24-12-94, Jaipur on 29-3-95 and Jodhpur on 30-3-95.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

Committee on Subordinate Legislation

The Committee, consisting of eight Members of the Haryana Vidhan Sabha including the Advocate General, Haryana was nominated by the Hon'ble Speaker on the 27th April, 1994 and was notified in the official Gazette vide Notification No. HVS--LA (Sub-Leg.)-1/1994-95/24, dated the 28th April, 1994.

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Shri Hari Singh Nalwa was appointed as the Chairman of the Committee by the Speaker.

The Committee held 57 meetings during the period under review.

The names of Members and number of meetings attended by each of them are shown in the following table.

Sr. No	-	Number of meetings attended
*1.	Shri Hari Singh Nalwa	15
* 2.	Smt. Chandravati	27
3.	Shri Birender Singh	25
4.	Shri Chander Mohan	Nil
5.	Shri Azmat Khan	31
6.	Shri Suraj Bhar Kajal	43
7.	Shri Karan Singh Dalal	44
8.	Shri Om Parkash Beri	56
9.	Advocate General	Nil
,	Special Invitee	
4	*Prof. Chattar Pal Singh	28

^{*}Shri Hari Singh Nalwa, M.L.A., resigned from the Chairmanship and membership of the Committee with effect from the 3rd August, 1994 and in his place 'Smt. Chandrawati, M.L.A., was nominated as Member and Chairman of the Committee by the Speaker with effect from 3rd August, 1994 for the remaining period of the year 1994-95, vide notification No. HVS-LA (Sub-Leg)-1/94-95/36, dated the 5th August, 1994.

^{**}Shri Chhattar Pal Singh, M.L.A., was nominated by the Speaker as Special Invitee of the Committee with effect from the 15th September, 1994 for the remaining period of the year 1994-95, vide notification No. HVS-LA(Sub-Leg)-1/1994-95/47, dat.d 16th September, 1994.



Rules Scrutinised

- 1. The Committee scrutinised the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab-Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
- II. Further observations/recomendations made by the Committee on the replies/action taken by the Government in implementation of their earlier recommendation in respect of—
 - 1. The Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923 (Seventeenth Report for the year 1985-86).
 - 2. The Punjab Entertainments Duty Rules, 1956 framed under the Punjab Entertainments Duty Act, 1955 (Nineteenth Report for the year 1987-88).
 - The Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 framed under the Factories Act, 1948 (Ninetcenth Report for the year 1987-88).
 - 4. The Haryana Cold Storage (Licensing and Regulation) Order, 1979 framed under the Essential Commodities Act, 1955 (Nineteenth Report for the year 1987-88)
 - 5. The Punjab Factory Rules, 1952 framed under the Factories Act, 1948 (Twentieth Report for the year 1988-89).
 - The Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914 (Twenty First Report for the year 1989-90).
 - The Haryana Air (Prevention and Control of Pollution) Rules,. 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981. (Twenty Second Report for the year 1990-91).
 - 8. The Punjab Medical Registration Rules, 1917 framed under section 24 of the Punjab Medical Registration Act, 1916 (Twenry third Report for the year 1991-92).
 - The Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984 (Twenty Fourth Report for the year 1992-93)
 - 10. The Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961 (Twenty Fifth Report for the year 1993-94).

Meetings held and Business Transacted

The dates of the meetings, the numbers of Members and the business transacted at each meeting are given below:



Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	9th May, 1994	2	Meeting adjourned for want of Quorum.
2.	16th May, 1994	5	1. Welcome asdress by the Secretary, Haryana. Vidhan Sabha.
			Discussion on the scope and functions of the Committee.
			3. Selection of Rules for Scrutiny.
3.	23rd May, 1994	6 .	O ral examination of the representatives of the Labour and Employment Department in respect of non-supply of replies regarding the implementation of recommendations observations of the Committee acontained in its 17th Report concerning the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
4.	24th May, 1994	5	Scrutiny of the Haryana Urbar Development Authority Regulation framed under the Haryana Urbar Development Authority Act, 1977
5.	30th May, 1994	4 ~	1. O ral examination of the represent atives of Excise & Taxation De partment in respect of non-suppl of replies regarding the imple mentation of recommendations observations of the Committe as contained in its 19th Report Concerning the Punjab Entertainments Duty Rules, 1956 frame under the Punjab Entertainments Duty Act, 1955.
		•	2. Oral examination of the representatives of Labour and Employmer Department in respect of limplementation of recommendation observations of the Committee a contained in its 19th Report concerning the Punjab Welfar Officers Recruitment and Condition of service Rules, 1952 framed under the Factories Act, 1948.
	2*		3. Oral examination of the representatives of the Agriculture Department in respect of implementation of Recommendations/observation of the Committee as contained the 19th Report concerning that the Agrana Cold Storage (Licensiand Regulation) Order, 1979 from under the Essential Commodition



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1 2		3	4	
6, -31st May,-1994		Auth or the Ha	otion of scrut, a Urban De ity Regulations fra ryana Urban De ity Act, 1977.	velopment
7. 6th June, 1994		respect replies ation vations tained in Committee Factorie	amination of the fithe Labour Depi of of Non-regarding the i of recommendation the 20th Repo tee concerning the Rules, 1952 fractories Act, 1948.	ariment in supply of mplement- ions/obser- ee as con- out of the
- -		2. Oral exitatives of Departm of replie mentation the Com 21st R	amination of the the Excise and tentin respect of respective to the strength of recommend mittee as containe the Pustillary Rull ander the Punis	Taxation on-supply he imple- lations of ned in its ing the
8. 7th June, 1994	5	Planning non-suppl Regulatio Haryana	Urban Devi	Country spect of ne Rules/ der the
	-	Authority framed un	ion of scrutiny Urban Deve Rules/Red der the Haryana ent Authority A	clopment gulations
9. 13th June, 1994		Committee Commission Government Environment Health Designability t	ner & Secre nt Haryana For int Department epartment showir o attend the mee littee which no	tary to ests and and their
). 14th June, 1994	- 4	l. Resumption Haryana Authority under the	on of scrutiny Urban Devel	opment framed

2. Oralexamination of the representatives of Labour and Employment

Department regarding the implementation of recommendations/

observations of the Committee as contained in its 20th Report concerning the Punjab Factories Rules, 1952 framed under the Factories Act, 1948. Oral examination of the Representatives of the Excise & Taxation Department in respect of nonsupply of replies regarding the implementation of recommendations of the Committee ascontained in its 21st Report concerning the Punjab Dtstillery Rules, 1932 framed under the Punjab Excise Act. 1914. 1. Oral examination of the re-20th June, 1994 presentatives of the Environment Department in respect of implementaion of recommendations/observations of the Committee as contained in its 22nd Report conthe Haryana Air (Precern ing vention and Control of Pollution)
Rules, 1983 framed under the
Air (Prevention and Control of
Pollution) Act, 1981. 2. Oral examination of the representatives of Co-operation Department in respect of implementation of recommendations observations of the Committee as contained in its 24th Report concerning the Haryana Cooperative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984. Oral examination of the represent-12. 27th June, 1994 atives of Agriculture Department to respect of non-supply of replies regarding the implementation of recommendations/observations the Committee as contained in its 25th Report concerning the Rules, Bye-Laws and Regulations framed Agricultural under the Punjab Agricult Produce Markets Act, 1961. Resumption fof scrutiny of the Haryana Urban Development 6 13. 28th June, 1994 Authority Regulations framed under the Haryana Urban Development Authrority Act, 1977. 1. Oral examination of the Repre-4 4th July, 1994 sentatives of Hearth Department in respect of non-supply of replies



			
1	2	- 3	4
· · · · · · · · · · · · · · · · · · ·			regarding the implementation of recommendations/observations of the Committee as contained in iits 23rd Report concerning the Punjab Medical Registration Rules 1917 framed under Section 24 of the Punjab Medical Registration Act, 1916.
			2. Oral examination of the representatives of Town & Country Planning Department in respect of non-supply of replies tegarding the implementation of recommendations observations of the Committee ascontained in its 25th Report concerning the Haryana Development and Regulations of Urban Areas Rules 1976 framed under the Haryana Development and Regulations of Urban Areas Act, 1975.
15, Sth July,		4	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
16. 11th July		1	Meeting adjourned for want of Quorum.
17. 12th July	, 1994	3	Passing of condolence resolution on the sad demise of Shri Surinder Nath, Governor of Punjab and Himachal Pradesh.
18. 18th July,	1994	4	Postponment of oral examination of the Commissioner and Secretary to Government Haryana Agriculture Department.
19. 19th July,		5	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
20. 25th July,		4	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
21. Ist August	, 1 9 94	5	Oral examination of the representatives of the Agriculture Department in respect of implementation of recomendations/observations of the Committee as contained in its 25th Report concerning the rules bye-laws and regulations framed under the Punjab Agricultureal Produce Markets Act, 1961.

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_ <u>1</u> <u>2</u>		4-20-00-00-00-00-00-00-00-00-00-00-00-00-
22. 2nd August, 1994	4	Resumption of scrutiny of the Haryana Urban Development Authority (Preservation of Trees) Regulations, 1979, framed under the Haryana Urban Development Authority Act, 1977.
23; 8th August, 1994	4	Scrutiny of the Haryana Urban Development Authority (Erection of Buildings) Regulations framed under the Haryana Urban Development Authority Act, 1977.
24. 17th August, 1994 .	6	Resumption of scrutiny of the Haryana Urban Development Authority (Erection of Buildings). Regulations framed under the Haryana Urban Development Authority Act, 1977.
25. 22n1 August, 1994	5	Resumption of scrutiny of the Haryana Urban Development Authority (Erection of Buildings) Regulations framed under the Haryana Urban Development Authority Act, 1977.
26. 23rd August, 1994	5 -	Oral examination of the Represent- tatives of the Labour and Employ- ment Department in respect of non-supply of replies regarding the implementation of recommend- ations/observations of the Com- mittee as contained in its 17th Report concerning the Work- men's compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
27. 30th August, 1994	2	Meeting adjourned for want of Quorum.
28. 31st August, 1994		1. Paper was placed before the Committee received from the Chief Secretary to Government Haryana, informing that due to unavoidable circumstances, he will not be available to attend the meeting of the Committee fixed for 31st August, 1994 and request for postponement of the meeting of the Committee.
		 Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Develop- ment Authority Act, 1977.
29. 5th September, 1994	· 2	Meeting adjourned for want of Quorum.



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Resumption of services Urban 21st September, 1994 5 of scrutiny of the Development Authority (Erection of Buildings) regulations, 1979 framed under the Haryana Urban Development Authority Act, 1977. 31. 26th September, 1994 Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Develop-ment Authority Act, 1977. 32. 3rd October, 1994 Resumption of scrutiny of the Haryana Urban Development 7 Authority (Erection of buildings) Regulations framed under the Haryana Urban Developmen t Authority Act, 1977. - 2. Confirmation of Proceedings. 33. 11th October, 1994 5 Scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. 34. * 18th October, 1994 5 Resumption of scrutiny Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965, framed under the Funjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1863. 35. 25th October, 1994 1. Resumption of scrutiny Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled of the Areas Restriction of Unregulated Development Act, 1963. 2. The Committee decided to undertake the study tour to the state of Kerala and the Union Territory of Lakshadweep from 5th to 17th December, 1994. 36. 31st October, 1994

December, 1994

Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963.

3 6 37. 7th November, 1994 6 14th November, 1994 3 21st November, 1994 7 22nd November, 1994 5 28th November, 1994 6 42. 29th November, 1994 6th December,

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Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 963.

Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963.

Meeting adjourned for want of

Quorum.

1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restrictons of Unregulated Development Act, 1963.

 Cancellation of tour to the States of Kerala and Union Territory of Lakshadweep.
 Scrutiny of the Punjab Village

Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.

sentatives of the Labour and Employment Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 17th Report concerning the Workmen's Compensation Rules 1924 framed under section 32 of the Workmen's Compensation Act, 1923.

The Committee decided to undertake its study tour to the States of Tamil Nadu, Maharashtra and Goa from 26th December, 1994 to 6th January, 1995.

Oral examination of the representatives of the Excise and Taxation Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 19th Report concerning the Punjab

1 2. 3 Entertainments Duty Rules, 1956 framed under the Punjab Entertainments Duty Act, 1955. 7th December, 1994 6 Paper was placed before the Committee received from Financial Commissioner & Secretary to Government, Haryana, Labour & Employment D epartment Chandigarh showing his inability to attend the meeting of the Committee in view of the meeting of the Labour Welfare Board, Haryana at Delhi on 7-12-1994. itself. The Committee noted the contents thereof. 2. The Committee reviewed its earlier study tour which was to commence from 26th December, 1994 to 6th January, 1995 and after a detailed discussion decided to undertake the study tour to the States of Maharashtra, Karnataka Madhya Pradesh Instead of Tamil Nadu and Goa w.e.f. 30th December, 1994 to 10th January, 1995. 45. 13th December, 1994 6 Oral examination of the repre-sentatives of the Labour and Employment Department in respect of non-supply of replies regarding. the implementation of recommendations/observations of the mittee as contained in its 20th Report concerning the Punjab Factories Rules, 1952 framed framed under the Factories Act, 1948. -21st December, 1994 Oral examination of the repre-sentatives of the Excise and Taxation Department in respect 7 of non-supply of replies regarding the implementation of recommdations/observations of the Committee as contained in its 21st Report concerning the Punjah Distellery Rules, 1932 framed under the Punjab Excise Act, 1914. 26th December, 199 The Committee placed on record their deep sense of sorrow and grief at the demise of Gianl Zail Singh, former President of India on 25th December, 1994. 29th December, 1994 Framing of questionnaire for discussion with the Sister Com-(New Delhi) mittees of Maharashtra, Karnataka and Madhya Pradesh. 49. 2nd January, 1995 Discussion with the Officers of the (Bombay) Maharashtra Legislative Assembly Bombay.

2. Cancellation of further tour

Programme.

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1 2	3	<u> </u>
50. 9th January, 1995	4	Oral examination of the representatives of the Health Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Commttee as contained in its 23rd Report concerning the Punjab Medical Registration Rules, 1917 framed under Section 24 of the Punjab Medical Registration Act, 1916.
51. 17th January, 1995	7	Papers placed before the Committee received from the Joint Secretary to Govt., Haryana, Cooperation Department showing inability of the Financial Commissioner & Secretary to Govt., Haryana, Cooperation Department to attend the meeting. The Committee noted the contents thereof.
52. 23rd January, 1995	6	Postponement of Oral examination of the representatives of Town and Country Planning Department in respect of the Puniab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Puniab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
53. 30th January, 1995		Oral examination of the represen- tatives of Agricultural Department in respect of implementation of re- commendations/observations of the Committee as contained in its 19th Report concerning the Haryana Cold Storage (Licensing and Regu- lation) Order, 1979 framed under the essential Commodities Act, 1955.
54, 14th February, 1995	.7.	Oral examination of the Commissioner and Secretary, Town and Country Planning Department in respect of the Punjab Scheduler Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
55. 20th February, 1995		 Confirmation of Proceedings. The Committee drafted and finalise the first part of its 26th Report fo the year 1994-95.
56. 28th February, 1995	.6	 Resumption of oral examination of the Representatives of Town an Country Planning Department in

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respect of the Puniab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Puniab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

7.

- The Committee drafted and finalised the remaining part of its 26th Report for the year 1994-95.
- 3. Confirmation of Proceedings.

57. 29th March, 1995

Scrutiny of the replies regarding implementation of recommendations/observations as contained in 19th Report concerning the Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 framed under the Factories Act, 1948.

Meeting at places other than Chandigarh

The Committee undertook an official study tour to the State of Maharashtra from 29th December, 1994 to 3rd January, 1995 with a view to have discussion with its counter parts on matters of common interests and hold 2 meetings at different places i.e. Bombay and Delhi.

Report Presented

The Committee presented to the House its 26th Report for the year 1994-95 on the 24th March, 1995.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was ordered to continue for the Budget Session 1994 on 17-2-1994 continued to function upto 18th August, 1994 and the same was ordered to continue for the September Session, 1994 on the 19th August, 1994.

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Sr: No.	•	No. of meeting attended
1, ¬	Shri Ishwar Singh, Speaker	1
2.	Shri Bhajan Lal, Chief Minister	2 % 144
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	
4.	Shri A. C. Chaudhari, Power Minister	í. ·
5.	Shri Bansi Lal, M.L.A.	- Nil
	Shri Sampat Singh, M.L.A. Leader of Opposition	4 2 2 3
Sne	cial Invitee	្ដើ
		, `
-	Shri Sumer Chand Bhatt, Deputy Speak	
	Shri Sumer Chand Bhatt, Deputy Speaker Report Presented The following report was presented on the	ne date noted against:
-	Report Presented The following report was presented on the Subject of Report	
Sr.	Report Presented The following report was presented on the Subject of Report	ne date noted against:

and Appropriations for the year 1988-89, Presentation of three Preliminary Reports of the Committee of Previleges and extention of time for presentation of the final reports thereon. Discussion and Voting on the Excess demands over Grants and appropriation for the year 1988-89, Appropriation Bill in respect of Excess Demands over Grants and appropriation for the year 1988-89, Government Bills and Non-official Business.

The Committee which was ordered to continue for the September Session, 1994 on 19th August, 1994 continued to function upto 12th February, 1995 and the same was ordered to continue for the Budget Session, 1995 on the 13th February, 1995.

The Committee which was ordered to continue for the Budget Session, 1995 held two meetings i.e. on 6th March, 1995 and 13th March, 1995. The names of Members of the Committee/Special Invitee and the meetings attended by each member are given below:—

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	Sr. Name of Member No.		Number of meetings attended			
1	. 2			3	<u> </u>	
1.	Shri Ishwar Singh, Speaker		<u> </u>	2	<u></u> .	
2.	Shri Bhajan Lal, Chief Minister			2		
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister			2	÷.,	
4.	Shri A. C. Chaudhari Industries-Minister	F +4,45		1	_~	
5.	Shri Bansi Lal, M.L.A.	•	-	.1	ί,	
6.	Shri Sampat Singh, M.L.A. Leader of Opposition		_	2	5	
	Special Invitee			Υ··		
	Shri Sumer Chand Bhatt, Dy. Speaker			2	••	

Report Presented

The following reports were presented on the dates noted against each:—

Recommendation regarding allocation of time for transaction of Government allocation 🦠 Business for the meetings of the Vidhan Sabha held from the 6th March, 1995 to 10th March, 1995 and from 13th March. 1995 to 15th March, 1995, and also from 20th March, 1995 to 24th March, 1995 i.e. Obituary. Refere nces, Papers to be relaid/laid on the Table of the House, Presentation of four preliminary Reports of the Committee of Privileges and extension of time for presentation of final reports thereon, Discussion on the Governor's Address, Presentation of Supplementary Estimates for the year 1994-95 and the Reports of the Estimates Committee thereon, Resumption of discussien on the Governor's Address, Non-official Business, Resumption of discussion on the Governor's Address and Voting on Motion of Thanks, Discussion and Voting on Demands for Grants on the Supplementary Estimates for the year 1994-95, Presentation of Bunget Estimates for the year 1995-96, General discussion on Budget Estimates for the year 1995-96, Resumption of general discussion on Budget Estimates for the year 1995-96 and reply by the Finance Minister. Presentation of Assembly Committee Reports. Discussion and Voting on Demands for Grants for the year 1995-96, Appropriation Bill in respect of Budget Estimates for the year 1995-96, Appropriation Bill in respect of Supplementrary Estimates for the year 1994-95 and Government Bills.

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Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from 14th March, 1995 to 15th March, 1995 and from 20th March, 1995 to 24th March, 1995 and also from 27th March, 1995 to 28th March, 1995

6th March, 1995

13th March, 1995

i.e. Paper to be laid on the table of the House, General discussion on the Budget Estimates for the year 1995-96, Resumption of discussion on the Budget Estimates for the year 1995-96 and reply by the Finance Minister, Non-official Business. Presentation of Assembly Committee Reports, Discussion and Voting on Demands for grants on the Budget Estimates for the year 1995-96, Appropriation Bill in respect of Supplementary Estimates for the year 1994-95. Appropriation Bill in respect of Budget Estimates for the year 1995-96, Official Resolutions and Government Bills.

RULES COMMITTEE

The Committee consisting of eight Members of the Vidhan Sabha was nominated by the Speaker on the 27th April, 1994 vide notification No. HVS-LA-74/94/28, dated the 29th April, 1994.

The Committee held eight meetings during the period under review. The names of Members and number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of Member		No. of meetings attended
i.	Shri Ishwar Singh, Speaker,	Ex-Officio Chairman	7
2.	Shri Sumer Chand Bhatt, Deputy Speaker	Member	4 ⁻
3 .	Shri Mani Ram Keharwala, M.L.A.	do	. 4
4.	Dr. Ram Parkash, M.L.A.	do	7
5.	Shri Kharaiti Lal Sharma, M.L.A. (Now State-Minister)	dō	
6.	Shri Jai Pal Singh, M.L.A	do	1-
7.	Shri Karan Singh Dalal, M.L.A.	—do	8
8.	Shri Jai Singh Rana, M.L.A.	, —do—	5*
* 9.	Prof. Chhattar Pal Singh, M.L.A-	Special Invitee	1

*Prof. Chhattar Pal Singh, M.L.A. was nominated as Special Invitee on the 24th March, 1995 vide notification No. HVS-LA-74/95/18 dated the 27th March, 1995.

Business Transacted

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The Rules Committee examined the first 64 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein. However, rules 33 and 62 are yet to be examined by the Committee in one of its subsequent meetings.

Proceedings.

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.



COMMITTEE OF PRIVILEGES 1994-95

The Committee of Privileges consisting of ten Members was nominated by the Speaker on the 27th April, 1994.

Shri Jai Parkash, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the Members of the Committee are as under :-

and the day the control is		, h
**1. Shri Jai Parkash, M.L.A @@2. Shri K.L. Sharma, M.L.A. xxx3. Shri Amar Singh Dhanak, M.L.A.	ڼ	Chairman Member
7. Suri verendar Singh, M r A		do⊸
6. Shri Azmat Khan M.L.A.	r.	do do
. / Shri Mani Ram Dunawaa ke r		—do—
8. Shri Ram Bhajan Aggarwal, M.L.A. 9. Shri Zakir Hussain, M.L.A		—do— —do—
" IU. Shri Shrift Kuman M T A		do
***11. Shri Sher Singh, M. L. A. x12. Shri Hari Singh Nalwa, M.L.A.	-	—do— Chairman
Corr Surranguallon Daner M. 1. A		Member
14. Shri Jai Singh Rana, M.L.A. @15. Shri Peer Chand, M.L.A.	•	-do-
16. Shri Jai Pal Singh M J A	· -	—do—
17. Sim Phusa Ram, M 1 A		do do
18. Shri Amir Chand Makkar, M. L. A. Shri Anand Singh Dangi, M. L. A.	-	—do—
*Chai Datind ou		—do—

*Shri Rajinder Singh Bisla, M.L.A. resigned from the Membership of the Committee w.o.f. 27th July, 1994.

**Shri Jai Parkash, M.L.A. resigned from the Membership/ Chairmanship of the Committee w.e.f. 20th September, 1994 on his appointment as Minister of State.

Shri Sher Singh, M.L.A. was nominated Member/Chairman

of the Committee w.e.f. 4th October, 1994. Shri Verendar Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 20th September, 1994 on his appointment as a Cabinet Minister.

X Sarvshri Hari Singh, Nalwa, M.L.A. Anand Singh Dangi, M.L.A. and Shri Jai Singh Rana, M.L.A. were nominated Members of the Committee w.e.f. 7th October, 1994.

@@ Shri K.L. Sharma. M.L.A. resigned from the Membership of the Committee w.e.f, 20th September, 1994 on his appointment as Minister of State.

@ Shri Peer Chand, M.L.A. was nominated as Member of the Committee w.e.f. 18th October, 1994.

xxx Shri Amar Singh Dhanak, M. L.A. resigned from the Membership of the Committee w e.f. 20th September, 1994 on his appointment as a Cabinet Minister.

Shri Anand Singh Dangi, M.L.A. resigned from the Membershipof the Committée on his appointment as a Cabinet Minister and his resignation was accepted by the Hon ble Speaker w.e.f. 13th April, 1995.

The Committee held a total number of 22 meetings during the period under review. The names of the Members and the number of meetings attended by each of them are shown in the following table;—

Sr. Name of Members No.		Numb attend	er of meetin	ıgs
1 2	- 7		3	-
1. Shii Jai Parkash, M.L.A.		•	11	
2. Shri K.L. Sharma, M.L.A.	•		6	
3. Shri Amar Singh Dhanak, M.I	L.A.		` 6	
4. Shri Verendar Singh, M.L.A.	•		- 2	
5. Shri Rajinder Singh Bisla, M.	L.A		6	
6. Shri Azmat Khan, M.L.A.			11	
7. Shri Mani Ram Rupawas, M.I	L.A.		11	
8. Shri Ram Bhajan Aggarwal, M	I.L.A. 😘	:	· 9	
9. Shri Zakir Hussain, M.L.A.	^		7	-
10. Shri Surjit Kumar, M.L.A.		à r	12	
11. Shri Sher Singh, M.L.A.	. *		3	
12. Shri Hari Singh Nalwa, M.L.	.A.		1.=	
13. Shri Anand Singh Dangi, M.			Nil	
14. Shri Jai Singh Rana, M.L.A.			2	
15. Shri Peer Chand, M.L.A.		-	Nil	
16 Shri Jai Pal Singh, M.L.A.	•	-	3	
17. Shri Phusa Ram, M.L.A.			Nil	
18. Shri Amir Chand Makkar, M	LL.A.		4	

Pending question of Privileges

I. Question of alleged breach of privileges given notice of by Shri Mani Ram Keharwala, M.L.A. against Shri Sampat Singh, M.L.A, and Leader of Opposition in respect of casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

2. Question of alleged breach of Privileges given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. for using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Möhd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharmbir Gauba, Joginder Singh, Mani Ram Keharwala and Chhattar Pal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

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3. Question of breach of Privileges given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, against Shri Karan Singh Dalal, M. L.A. regarding levelling false and baseless allegation against the Leader of the House, by making a motion based on palpable falsehood, deliberately and knowingly with the an ulterior motive when the factual position was clarified by the Hon'ble Chief-Minister on the floor of the House on 15th March, 1994.

The following question of alleged breach of Privileges was received during the year under review:—

A question of alleged breach of Privileges against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities was referred by the House to the Committee of Privileges on 15th September, 1994.

Meeting Held And Business Transacted

Sr. No.	Date of meeting	Number of member presented	Business transacted:
1	2	3	4
1.	6-4-1994·	6	In the absence of the Chairman Shri Amir Chand Makkar, M.L.A. as Member of the Committee, was chosen to preside over the meeting:
		· · · · · · · · · · · · · · · · · · ·	The Committee considered the privilege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra; Parliamentary Affairs Minister and decided to consider the same in more detail in its next meeting.
2,	7-4-1994	6 7 2 3	The Committee held discussion about the privilege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana, and decided to meet again and discuss in more details on 12th April; 1994.
		* *	Proceedings of the meetings of the Committee held on 21-2-94 and 30-3-94 were confirmed.
3. 1	2-4-1994	3	Meeting adjourned for want of quorum,
4, 2	1-4-1994 - -		The Committee considered the privi- lege issue against Shri-Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana.
			The Committee decided for oral evi- dence of Shri Jagdish Nehra, Parlia- mentary Affairs Minister, Haryana

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The Committee further decided that summon be issued to Shri Jagdish Nehra, Minister to appear before it on the scheduled date and time. The proceeding of the meetings of the Committee held on 6th & 7th April, 1994 were confirmed. In the absence of the Chairman, Shri Rajinder Singh Bisla, M.L.A. a member of the Committee was chosen ·5. 29-4-1994 -6 to preside over the meeting. The Committee considered the privi-lege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana. Shri Jagdish Nehra, Parliamentary · 7., *10-5-1994 Affairs Minister, Haryana, appeared before the Committee and made a request to supply him the copies of the relevant proceedings of the House relating to the privilege issue on the subject. The Committee after some discussion decided to place the matter before the Hon'ble Speaker for decision in the matter in accordance with the rules. In view of the request of the Minister, the Committee decided to postpone his oral evidence for 17th May, 1994. The proceedings of the meetings of the Committee held on 21st and 29th April, 1994 were confirmed. D.O. letter dated 17th May, 1994 received from Shri Jagdish Nehra, Parliamentary Affairs Minister, addressed .8 17-5-1994 to the Chairman, Privileges Committee, requesting for the extension of time to appear before the Committee for oral evidence, was placed before the Committee. The Committee acceded to the request of the Hon'ble Minister and decided that he will be orally examined in its next meeting. The proceeding of the meeting of the Committee held on 10th May 1994 was confirmed. for want adjourned Meeting 31-5-1994 quorum. After informal discussion the Committee recorded the oral evidence of Shri Jagdish Nehra, Parliamentary 7 9. 21-6-1994 Affairs Minister, Haryana in regard to the question of alleged breach of Privilege against Shri Karan Singh Dalal, M.L.A.

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3 4 127 Proceeding of the meeting of the Committee held on 17th May, 1994 was confirmed. 10 4-7-1994 6 The Committee considered the Privilege Issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister and decided that the Deputy Commissioner Faridabad and Principal of Government College, Faridabad may be asked to appear before the Committee alongwith the College, . relevant record. The Committee considered the privilege issue against Shri Sampat Singh, M.L.A. and Leader of Opposition given notice of by Shri Mani Ram Keharwala, M.L.A. and decided that summan and the Shri Mani Ram Sampan and the Shri Sampan a mon may be sent to Shri Mani Ram Keharwala to appear before the Committee and submit the relevant papers on the subject. 11-7-1994 Nil No Member came to attend the meeting of the Committee of Privileges. 12. 25-7-1994 3 Meeting was adjourned for want of quorum and no business was transacted 2-8-1994 -Do-9-8-1994 6 After informal discussion the Committee recorded the oral evidence of Shri Ram Niwas, Deputy Commis-sioner, Faridabad and Mrs. Avinash Sethi, Principal, Govt. College, Faridabad, in regard to the question of alleged breach of Privilege against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with an ulterior motive when the factual position was already clarified by the Hon'ble Chief Mintster on the floor of the House. Proceeding of the meetings of the Committee held on 21-6-94 and 4-7-94 were confirmed. 15. 7-9-1994 The Committee drafted and finalised the Third Preliminary Report with regard to the question of alleged breach of Privilege against Shri Sampat Singh, M.L.A. and Leader of Opposi-- 5 tion in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

The Committee after some discussion also drafted and finalised the Third Preliminary Report with regard to the question of alleged breach of Privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties, in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattarpal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

The Committee after some discussion further drafted and finalised the First Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, Karan Singh Dalal, Shri against M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with an ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.

16. 27-9-1994		-	•
17 . 17-10 -1994			2
18. 27-10-1994			1
19. 7-11-1994			4
20. 21-11-1994	-	,	2
21, 22-2-1995			3
22 28-2-1995			6
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of Meeting adjourned for want auorum.

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D.O. letter dated 24th October, 1994 received from Shri Mani Ram Keharwala, M.L.A. regarding alleged breach of Privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition, was placed before the Committee and the Committee and the Committee noted its contents.

The Committee after some discussion drafted and finalised the Fourth Pre-liminary Report with regard to the question of alleged, breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement

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published in various newspapers on 4th March, 1993.

The Committee after some discussion also drafted and finalised the Fourth Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah, Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattarpal Singh etc.etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

The Committee after some discussion further drafted and finalised the Second Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra, parliamentary Affairs Minister, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable faisehood deliberately and knowingly with an ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.

The Committee after some discussion further drafted and finalised the First Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of particular of watches by the Custom Authorities.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

HOUSE COMMITTEE

The Committee for the year 1994-95, consisting of five Members was nominated by the Hon ble Speaker on 27th April, 1994, Shri Amir Chand Makkar, was also nominated as special invitee on 24th August, 1994.

- 2. Shri Sumer Chand Bhatt, Deputy Speaker was the Ex-Officio Chairman of: the Committee.
 - 3. The Committee held total number of 11 meetings.

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4. The names of the Members and the number of meetings attended by each of them are given in the following table:—

Sr. Name of the Member.	No. of meeting attended
1. Shri Sumer Chand Bhatt, Deputy Speaker, Ex-Officio Chairman	9
*2 Shri Jai Parkash	4
3. Shri Ram Kumar Katwal	9
4. Shri Attar Singh	4
5. Shri Jai Singh Rana	4
**6. Shri Amir Chand Makkar	2
Special Invitee	-
1. Shri Amir Chand Makkar	_

^{*}Shri Jai Parkash, M.L.A. resigned from the membership of the Committee w.e.f. 20-9-1994 on his appointment as State Minister.

^{**}Shri Amir Chand Makkar, who was a Special Invitee of the Committee, was nominated as Member of the House Committee w.e.f. 28-9-94 in the vacancy caused by the resignation of Shri Jai Parkash, M.L.A. on his appointment as State Minister.

5. The dates of meetings held, the number of the Members present and business transacted at each meeting are given below:—

Sr. Date of meeting No.	No. of members present	Business transacted
1 2	3 .	4
1. 17th May, 1994	2 5	(i) The Committee discussed the scop and functions of the House Committee.
	.5. 10. 14. 15	(ii) The Committee decided to extend the permanent allotment of the 23 rooms already allotted on permanent basis to the members for another one year i.e. upto 28-2-95
		(iii) The Committee also decided that a D.O. letter may be written by the Hon'ble Deputy Speaker to all the members except the Minister with the request to give their suggestions for the improvement of Haryana M.L.As. Hostel
		(iv) The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 10-6-94 at 3.00 P.M. to discuss with the Special Representative-cum-Commissioner, Haryana Bhawan, New Delhi regarding reservation, othe facilities for M.L.As at Haryana Bhawan, New Delhi and to know the details of working of tele communication system i.e. EPABX installed at Haryana Bhawan.
<u> </u>		(v) The Committee also desired to examine the Director, Hospitality organisation, regarding, catering arrangements at Haryana Bhawan, New Delhi.
2. 10th June, 1994 (Haryana Bhawan, New Delhi)	3	(i) The Committee orally examined the representatives of the Haryana Bhawan regarding reservation faci- lities for the members and also

(ii) The Committee also discussed the matter regarding installation of new EPABX at M.L.As Hostel in place of old PBX.

lities for the members and also problems being faced by the members in getting accommodation in Haryana Bhawan, New Delhi.

(iii) The Committee also orally examined the representatives of Hospitality Organisation in regard to catering arrangements at Haryana Bhawan, New Delhi.

* 15 m	•	
1 2	3	4
3, 29th June, 1994	4	The Committee discussed various steps which were required to be taken for the improvement of the M.L.As Hostel and M.L.As Flats.
4 18th July, 1994		(i) Letter vide the Endst. No. RFC/94-873, dated 27-6-94, received from the Resident Financial Commissioner, Haryana Bhawan, New Delhi alongwith enquiry report of Sub-Divisional Engineer, Provl. Sub Division No. 1 and the apology tendered by Smt. H.K. Chopra, RTO in respect of the complaint of Sh. Jai Parkash, M.L.A. made in the meeting of the House Committee held on 10-1-94 at Haryana Bhawan, New Delhi was placed before the Committee. The Committee considered the enquiry report and decided to drop the matter in view of the apology tendered by the guilty officials.
_	£	(ii) Estimate amounting to Rs. 4000/- regarding installation of two way switches to the gysers installed in rooms of the Haryana M.L.As Hostel, was placed before the Com- mittee. The Committee after dis- cussion approved the estimate and desired that the switches be got installed from the concerned de- partment after obtaining the ap- proval of Hon, Speaker.
		(iii) The Committee discussed the vari- ous steps to be taken for the improvement of Haryana M.L.As Hostel and Flats.
5. 29th July, 1994	3	The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As Hostel.
6. 19th August, 1994	. 3	(i) The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As Hostel and Flats.
·	:	(ii) Request of Sh. Jai Parkash, M.L.A. for the allotment of a room in the M.L.As Hostel on permanent basis was placed before the Committee and the Committee allotted room No. 20 to the Hon. Member upto 28-2-95 on permanent basis.
1. (2) (1. (2)	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	(iii) Application of Sh. Karan Singh Dalal, M.L.A., regarding providing of Air Cooler, Gyser and Tube

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light in the M.L.As. Flats was placed before the Committee. The Committee after discussion decided that the action on the application be taken after the finalisation of the matter regarding Handing over the maintenance of the M.L.As Hostel and M.L.As Flats to the PWD B&R Haryana.

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- (iv) A complaint received from Shri Ram Kumar Katwal, M.L.A. regarding non-providing of a room to him in Haryana Bhawan, New Delhi on 10-8-94 was dis-cussed by the Committee and the Committee desired that the photostat copy of the complaint may be forwarded to the Resident Financial Commissioner, Haryana Bhawan, New Delhi to enquire into the matter and to submit a report in this respect to the Committee.
- (i) In the absence of the Ex-Officio Chairman (Shri Sumer Chand Bhatt, Deputy Speaker) Sh. Jai Parkash a member of the Com-mittee was chosen to preside over the meeting.
- (ii) The request of Sh. Chhattar Pal. Singh, M.L.A. and Sh. Birender Singh M.L.A. for the allotment of room on permanent basis was placed before the Committee and the Committee allotted room No. 38 and 13 respectively to the Hon. Members upto 28th February, 1995,
- (iii) The Committee allotted rooms for the duration Lof Monsoon Session.
 - (i) The request of Dr. Ram Parkash, M.L.A. for allotment of a room on permanent basis in the M.L.As Hostel was placed before the Committee and the Committee allotted room No. 12 in M.L.As Hostel upto 28-2-95
 - (i) Requests received frem Smt. Chandrawati, M.L.A. for change of ground floor M.L.A. Flat on medical ground were placed before the Committee. The Committee decided to keep this matter pending for the time being as no ground floor M.L.A. Flat wesvacant.

1.53 8: 28th September, 1994:

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(ii) The requests of Sh. Mohan Lal Pipal, M.L.A. for allotment of M.L.As Flat was placed before the Committee. The Committee desired that application may be kept pending alongwith other pending applications for consideration at the time of vacation of any Flat.

- (iii) The requests of Sh. Azmat Khan, M.L.A. regarding change of room No. 34 to 30 and Sh. Ram Rattan, M.L.A. for change of room No. 6 to 7 were placed before the Committee. The Committee acceded to the requests.
- (iv) The request of Sh. Kitab Singh Malik, M.L.A. for allotment of room No. 11 in the M.L.As Hostel on permanent basis was placed before the Committee and it was informed that the Hon'ble member has already occupied the above said room permanently. The Committee thus approved the
- —— (v) The request of Sh. O.P. Chautala, M.L.A. for the allotment of room No. 21 on permanent basis was placed before the Committee and it was informed to the Committee that room No. 20 instead of room No. 21 has already been occupied by the Hon. Member. The Committee thus approved the same.
 - (vi) The Committee discussed the matter regarding handing over the maintenance of M.L.As Hostel & Flats to the PWD, B&R Haryana and desired that a reminder may again be sent to the PWD, B&R Minister Haryana by the Hon. Deputy Speaker with the request to expedite the matter.
 - (vii) The Committee discussed the matter regarding cleanliness of the Haryana M.L.As flats and decided that PWD (B&R) authorities be asked to provide the Sweepers for the cleanliness of the M.L.As Flats, Haryana as per the past practice so that no inconvenience is caused to the Hon. Members.

 (i) In the absence of the Chairman (Shri Sumer Chand Bhatt, Hon. Deputy Speaker), Shri Amir Chand

10. 14th February, 1995

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Makkar, a member of the Com-

11. 22nd February, 1995

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Makkar, a member of the Committee, was choosen to preside over the meetings.

- (ii) The Committee discussed the steps to be taken for the improvement of M.L.As Hostel/Flats.
- The Committee discussed various steps to be taken for the improvement of the M.L.As Hostel and Flats.
- (ii) The Committee allotted the rooms for the duration of Budget Session 1995.
- (iii) Proceedings of the meetings of the House Committee held on 17-5-94, 10-6-94, 29-6-94, 18-7-94, 29-7-94, 19-8-94, 6-9-94, 28-9-94, 23-1-95 and 14-2-95 were confirmed.

Proceedings'

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A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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LIBRARY COMMITTEE 1994-95-

The Committee consisting of six members was nominated by the Hon. Speaker on 27th April, 1994 for the year 1994-95. Shri Amir Chand Makkar, a Member of the Committee was appointed as Chairman. Shri Mani Ram Rupawas, M.L.A. was nominated as Special Invitee to serve on the Library Committee with effect from 5th July, 1994 for the remaining period of the year 1994-95.

The names of the Members, Special Invitee of the Library Committee and number of meetings attended by each of them out of the total number of 46 meetings (this number includes the 4 meetings in which business could not be transacted for want of quorum) the total number of 46 meetings held during the period under review are given below:—

Sr. No.	- ·	No. of Meetings attended	
i.	Shri Amir Chand Makkar, Chairman	38	
2.	Dr. Ram Parkash	43	
3,	Smt. Chandrawati	13	
4.	Shri Dharampal Singh	17 .	
5.	Shri Amar Singh Dhanday	28	
6,	Smt. Janki Devi Mann	8 _	
7.	Shri Mani Ram Rupawas	28	

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of Newspapers/Magazines etc., was Rs. 1,24,446-90. In addition to it Government publications worth Rs. 6613/- were also purchased.

MEETINGS HELD AND BUSINESS TRANSACTED

Details regarding the dates of meetings held, number of Members



present and business transacted, in each meeting are given below :-

Sr		Date		No. of Members (including Spl. Invite present	Business Transacted
1	•	11-5-94		4	The Research Officer, Haryana Vidhan Sabba welcomed the Members of the Committee and explained to them the scope and functions of the Library Committee.
2	•	16-5-94		3	(i) The Committee selected 5 books for the Library.
				10 (10 (10 (10 (10 (10 (10 (10 (10 (10 ((ii) The Committee decided that suggestions for the purchase of books be invited from all the Members of Haryana Vidhan Sabha.
					(iii) The Committee also decided to invite quotations from all the booksellers and publishers for purchasing the books on subsidised rates.
3,	. :	23-5-94		4	(i) The Committee selected 9 books for the Library.
			1		(ii) The Committee confirmed the proceedings of the meeting held on 11th and 16th May, 1994.
• ,		-1			(iii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 8th and 9th June, 1994.
4		1-6-94	•	5	The Committee selected 4 books for the Library.
5.	, 8	8-6-94 - (D	elhī)	<u>?</u> 4	The Committee selected 74 books for the Library.
6.	9	9-6-94 (E	Deļhi)	4	The Committee selected 19 books for the Library.
7,]	15-6-94	-	4	The Committee discussed the matters of common interest with the Sister Committee of Bihar-Legislative Assembly and took a round of the Haryana Vidhan Sabha Library.
8.	. :	23-6-94		3 .	The Committee selected 14 books for the Library.
9.	3	0-6-94	. `	3	The Committee selected 6 books for the Library.
10,		7-94	-	5 3 -	The Committee selected 6 books for the Library.
11,	1	1-7-94	- ₋ ,	2 ,	The Committee passed a condolence resolution at the tragic, death of Punjab and Himachal Pradesh Governor and Administrator of Chandigarh Shri Surendra Nath and 9 other Members of his family in, a plane crash and thereafter meeting of the Committee was adjourned without transacting any business as a mark of respect to the departed leader.

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12, 21-7-94	6	(i) The Committee selected one book for the Library.
	4	(ii) The Committee desired that the details about the introduction of Computer system in the Library be worked out.
13. 27-7-94	6	(i) The Committee selected 7 books for the Library.
	* -	(ii) The Committee decided to undertake the study tour to the states of Assam, Meghalaya and Sikkim with effect from 18th October, 1994 and to hold its meeting at Haryana Bhawan, New Delhi on 17th and 31st October, 1994.
14. 3-8-94	4	The Committee selected 7 books for the Library.
15. 11-8-94	4	(i) The Committee decided to drop the matte regarding introduction of Computer System in the Library for the time being due to shortage of accommodation and paucity
		of funds. (ii) The Committee selected 6 books for the Library.
16, 18-8-94	4	(i) The Committee selected 7 books for the Library.
; ;;,,,		(ii) The Committee approved its study tou which was chalked out in its meeting hele on 22-7-94 to the States of Assam, Megha laya and Sikkim w.e.f. 18th October, 9 to 29th October, 1994.
	.u	(iii) The Committee confirmed the proceeding of the meeting held on 23rd May, 1s 15th, 23rd, 30th June and 11th July, 1994
17. 24-8-94	5	(1) The Committee selected 7 books for the Library.
_		(ii) The Committee desired that the stocy verification of books of Library be don and completed by the 31st Decembe 1994.
,		(iii) The Committee confirmed the proceeding of the meeting held on 5th, 21st, 27th July and 3rd and 11th August, 1994.
÷		(iv) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 21 and 22nd September, 1994.
18. 25-8-94	.1	No business was transacted for want of quorus
19. 31-8-94	3	The Committee selected 6 books for the Librar
20, 7-9-94	3	The Committee selected 6 books for the Librar

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21. 21-9-94	(Delhi) 2	The Committee selected 50 books for the Library.
22. 22-9-94 (Delhi) 2	The Committee selected 40 books for the
23. 28-9-94	4	(i) The Committee selected 3 bcoks for
·	•	(ii) The Committee confirmed the proceedings of the meeting held on 8th, 9th June, 1994, 18th, 24th & 31st August, 1994 and 7th Sept., 1994.
		(iii) The Committee approved the discount offered by the various booksellers and publishers while purchasing the books for the Library:
*		1. All Indian Books 15%
- 1- 4 · · · ·		2. Foreign Books 10%
	· :	J. Law Books Whatever discount decided after
		4. Govt. Publication Net price
tel may re		(iv) The Committee decided to postpone Its study tour to the states of Assam, Meghalaya and Sikkim which was to commence from 17th Oct., 1994.
24. 4-10-94	- ,,,-	The Committee selected 5 books for the Library.
25 12-10- 94	4	The Committee selected 8 books for the Library.
26 18-10-94 .	5 -	The Committee selected 4 books for the Library.
7. 26-10-94	4	The Committee selected 8 books for the library.
9 9-11-94	² 2	No business was transacted for want of quorum.
9. 9-11-94	·	The Committee selected 14 books for the Library.
0. 16-11-94	5	(i) The Committee selected 4 books for the
	• • •	(ii) The Committee decided to hold its meeting at Hisar on 8th and 9th December, 1994 to study the activities and functioning of the Library of C.C.S. Haryana Agricultural University, Hisar,
23-11-94	4	
29-11-94		The Committee selected 9 books for the Library. (i) The Committee selected 8 books for the Library.
one of the second	i strieur	Library. (ii) The Committee confirmed the proceedings of the meeting held on 21st, 22nd and 18th & 26th Oct., 94 and 16th November, 1994,

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	1	2	3	4				
	33.	8-12-94 (Hisar)	.4	The Committee discussed various matters relating to the working of C.C.S. Haryana Agricultural University, Hisar with the Librarian of the said Library.				
	34.	9-12-94 (Hisar)	4	The Committee discussed various rules and procedures regarding the Library with the Librarian. The Committee also took a round of the Libraries of the various Colleges.				
	35.	15-12-94	2	No business was transacted for want of quorum.				
	36,	21-12-94	4	(i) The Committee selected 6 books for the Library.				
		4	u.	(ii) The Committee again decided to under- take the study tour to the States of Assam, Meghalaya and Sikkim w.e.f. 21st January, 1995.				
	37.	29-12-94	4	The Committee passed a condolence resolution on the sad demise of Giani Zail Singh, the seventh President of India and thereafter the of the committee was adjourned without transacting any business as a mark of respect to the departed Leader.				
	38.	4-1-95	6	The Committee selected 8 books for the Library.				
	39.	11-1-95	4	(i) The Committee selected 12 books for the Library.				
		*		(ii) The Committee decided to postpone its study tour of Assam, Meghalaya and Sikkim up to the 2nd week of February.				
	40.	18-1-95	5	The Committee selected 9 books for the Library.				
	-41.	25-1-95	4	The Committee selected 4 books for the Library.				
	42.	1-2-95	4	(i) Consideration of papers placed before the Committee.				
		,	-	(ii) The Committee selected 11 books for the Library.				
٠-				(iii) The Committee again decided to under- take its study tour as scheduled earlier.				
	43.	7-2-95 (Delhi)	2	No business was transacted for want of quorum.				
	44,	14-2-95	3	(i) The Committee selected 7 books for the Library.				
				(ii) The Committee confirmed the proceedings of the meeting held on 9th, 23rd, 29th November, 1994 and 8th, 9th, 21st; 29th December, 1994 and 4th, 11th and 18th January, 1995.				
	45.	21-2-95	3	(i) The Committee selected \$ books for the Library.				
				(ii) Consideration of papers placed before the Committee.				
	46,	1-3-95	3	The Committee selected 22 books for the Library,				



COMMITTEE ON PETITIONS

1. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eight Vidhan Sabha in the month of February, 1994 by the Hon'ble Speaker under rule 186(1) of the Rules of Procedure and conduct of business in Haryana Legislative Assembly and notified on 25th February, 1994.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below:

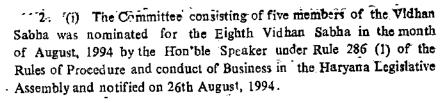
Sr. Name of the Member ...

- 1. Shri Sumer Chand Bhatt, Ex-Officio Chairman

 2. Shri Brij Anand, M.L.A. Member
- 3. Shri Rajinder Singh Bisla, M.L.A. Member
- 4. Shri Chhattar Singh Chauhan, M.L.A. Member
- 5. Shri Jai Pal Singh, M. L.A. Member.

(iv) Meeting held and business transacted.

The Committee did not held any meeting up to 26th August, 1994.



- (ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.
- (iii) The names of the Members of the Committee are given below:—

Sr. Name of Member No.

1.	Shri Sumer Chand Bhi Deputy Speaker	itt,	-:	-	•	Ex-Officio Chairman	
	Deputy Speaker 🔍					Cha	urman

- 2. Shri Brij Anand, M.L.A. Member
- 3. Shri Mani Ram Keherwala, M.L.A. Member
- 4. Shri Chhattar Singh Chauhan, M.L.A. Member
- 5. Shri Jai Pal Singh, M.L.A. Member

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 13th February, 1995.

- 3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of February, 1995 by the Hon'ble Speaker under Rule 286(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 13th February, 1995.
- (ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.



(iii) The names of the member of the Committee are given below:—

Sr. No.	Name	of	the Members

					· -
1.	Shri Sumer Chand Bhatt, Deputy Speaker	garri e	•	٠,	Ex-Officio Chairman

- 2. Shri Brij Anand, M.L.A Member
- 3. Shri Mani Ram Keherwala, M.L.A. Member
- 4. Shri Chhattar Singh Chauhan, M.L.A. Member
- 5. Shri Jai Pal Singh, M.L.A Member

(iv) Meeting held and business transacted

The Committee did not held any meeting upto 31st March, 1995,

26736—H.V.S.—H.G.P., Chd.

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